

MINUTES OF NORMS COMMITTEE (NC-7) OF
'PLASTIC & RUBBER PRODUCTS'
MEETING NO. 19/AM16
SCHEDULED FOR 12.11.2015
(HELD ON 07.12.2015)
UNDER THE CHAIRMANSHIP OF
SHRI DARSHAN SINGH, ADDL. DGFT

Meeting No. 19/87-NC-7/2015 of NORMS COMMITTEE (NC-7) dealing with 'Chapter 39 and 40 of ITC (HS) Code' scheduled to be held on 12.11.2015, was held on 07.12.2015, under the Chairmanship of Shri Darshan Singh Addl. DGFT, Udyog Bhawan, New Delhi-110011. Following officers attended the Meeting:

- 1) Shri O.P. Sharma, Jt. Industrial Adviser, D/o C&PC
- 2) Shri Nand Lal, Consultant, DIPP
- 3) Shri Seikhomang Kipgen, Dy. DGFT
- 4) Smt. Chander Kanta Pandey, FTDO

2. The Committee, after deliberations, **approved** following cases and RLA concerned shall take consequential action as per Foreign Trade Policy/Procedures:

MANUAL CASES

Case No. A-196	SUPREME INDUSTRIES LTD.	HQ F. No. 01/87/162/00015/AM16/DES-VII	Status: Deferred
NC No.:19/AM16 Dated: 07.12.2015	Adv. Lic. No. 0310792783 dated 09.01.2015	RI.A F. No. 03/93/160/00680/AM15	

Request: Amendment in the description of Export Product to read as "Articles made out of Cross Laminated Multilayer Film i.e. Tarpaulins, Covers" against Advance Authorization No. 0310792783 dated 09.01.2015

Decision: A copy of Representation of firm was forwarded to the Department of Chemicals & Petrochemicals (D/o C&PC) on 05.05.2015. As decided by the committee in its earlier meeting, a copy of the representation was again forwarded to D/o C&PC on 28.06.2015. Comments awaited from D/o C&PC. Reminder to be issued to D/o C&PC to expedite the matter.

The case is deferred.

SEIKHOMANG KIPGEN
Dy. Director General
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Case No. A-197	INTERNATIONAL CONVEYORS LTD.	HQ F. No. 01/87/050/00419/AM14/DES-VII	Status: Rejected
NC No.:19/AM16 Dated: 07.12.2015	Adv. Lic. No. 0310761263 dated 10.12.2013	RLA F. No. 03/94/040/00720/AM14	

Request: Fixation of adhoc norms in respect of Advance Authorization No. 0310761263 dated 10.12.2013

Decision: A D/L dated 31.08.2015 was issued by D/o C&PC to the firm. This was followed by reminders from DGFT on 16.11.2015 (Final Reminder) giving 15 days time for submission of information. Reply still awaited from the firm. Since the firm failed to furnish information despite final reminder, the Committee decided to **reject** the case.

Case No. A-198	INTERNATIONAL CONVEYORS LTD.	HQ F. No. 01/87/050/00422/AM14/DES-VII	Status: Rejected
NC No.:19/AM16 Dated: 07.12.2015	Adv. Lic. No. 0310761260 dated 10.12.2013	RLA F. No. 03/94/040/00738/AM14	

Request: Fixation of adhoc norms in respect of Advance Authorization No. 0310761260 dated 10.12.2013

Decision: A D/L dated 31.08.2015 was issued by D/o C&PC to firm. This was followed by reminders from DGFT on 16.11.2015 (Final Reminder) giving 15 days time for submission of information. Reply still awaited from the firm. Since the firm failed to furnish information despite final reminder, the Committee decided to **reject** the case.

Case No. A-199	HELIOS PACKAGING	HQ F. No. 01/87/050/00223/AM14/DES-VII	Status: Deferred
NC No.:19/AM16 Dated: 07.12.2015	Adv. Lic. No. 0710095382 dated 15.05.2013	RLA F. No. 07/24/040/00542/AM13	

Request: Fixation of adhoc norms in respect of Advance Authorization No. 0710095382 dated 15.05.2013

Decision: A copy of representation of firm has been forwarded to D/o C&PC on 05.01.2015. Comments awaited from D/o C&PC. Reminder to be issued to D/o C&PC to expedite the matter.

The case is deferred.

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Case No. A-200	NEWAGE LAINATORS PVT. LTD.	HQ F. No. 01/87/050/00018/AM15/DES-VII	Status: Deferred
NC No.:19/AM16 Dated: 07.12.2015	Adv. Lic. No. 0510384978 dated 25.04.2014	RLA F. No. 05/24/040/00489/AM14	

Request: Enhancement in the quantity of Import Items allowed by NC against Advance Authorization No. 0510384978 dated 25.04.2014

Decision: A copy of representation of the firm has been forwarded to D/o C&PC on 03.02.2015. Comments awaited from D/o C&PC. Reminder to be issued to D/o C&PC to expedite the matter.

The case is deferred.

Case No. A-201	NEWAGE LAINATORS PVT. LTD.	HQ F. No. 01/87/050/00465/AM14/DES-VII	Status: Deferred
NC No.:19/AM16 Dated: 07.12.2015	Adv. Lic. No. 0510376612 dated 20.01.2014	RLA F. No. 05/24/040/00394/AM10	

Request: Enhancement in the quantity of Import Item allowed by NC against Advance Authorization No. 0510376612 dated 20.01.2014

Decision: A copy of representation of firm has been forwarded to D/o C&PC on 10.02.2015. Comments awaited from D/o C&PC. Reminder to be issued to D/o C&PC to expedite the matter.

The case is deferred.

Case No. A-202	FLEXITUFF INTERNATIONAL LTD.	HQ F. No. 01/84/050/00266/AM12/DES-VII	Status: Approved
NC No.:19/AM16 Dated: 07.12.2015	Adv. Lic. No. 1110026061 dated 02.11.2011	RLA F. No. 11/24/040/00041/AM12	

Request: Amendment in the description of Export Product against Advance Authorization No. 1110026061 dated 02.11.2011

Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/39/2009-PC-II dated 02.11.2015, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Flexible Intermediate Bulk Containers Net contents: (a) PP granules- 117.500 MT (b) UV stabilizer- 2.500 MT (	1 kg	PP GRANULES	1.10 kg/kg content in the export product.
		UV STABILIZER	1.0 kg/kg content in the export product.

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(c) PP fabric (geo fabric)- 80.000 MT (d) Packing material (PP granules)- 200.00 MT.		PP FABRIC (GEO Fabric)	1.0625 kg/kg content in the export product.
		PACKING MATERIAL (PP GRANULES)	As per packing policy
RLA may take consequential action as per Policy / Procedures.			

Case No. A-203	JAIN IRRIGATION SYSTEMS LTD.	HQ F. No. 01/87/162/00127/AM15/DES-VII	Status: Rejected
NC No.:19/AM16 Dated: 07.12.2015	Adv. Lic. No. 0310483881 dated 26.08.2008	RLA F. No. 03/83/040/00298/AM09	

Request: Fixation of input output norms against Advance Authorization No. 0310483881 dated 26.08.2008 in respect of M/s Jain Irrigation Systems Ltd., Mumbai

Decision: D/L dated 13.01.2015 and 24.09.2015 was issued by D/o C&PC to the firm. This was followed by Reminder from DGFT on 16.11.2015 giving 15 days time for submission of information. Reply still awaited from the firm. Since the firm failed to furnish the requisite information despite repeated reminders, the Committee decided to **reject** the case.

Case No. A-204	JAIN IRRIGATION SYSTEMS LTD.	HQ F. No. 01/87/162/00128/AM15/DES-VII	Status: Rejected
NC No.:19/AM16 Dated: 07.12.2015	Adv. Lic. No. 0310511433 dated 13.03.2009	RLA F. No. 03/83/040/00563/AM09	

Request: Fixation of input output norms against Advance Authorization No. 0310511433 dated 13.03.2009 in respect of M/s Jain Irrigation Systems Ltd., Mumbai

Decision: D/L dated 13.01.2015 and 24.09.2015 was issued by D/o C&PC to the firm. This was followed by reminder from DGFT on 16.11.2015 giving 15 days time for submission of information. Reply awaited from the firm. Since the firm failed to furnish the requisite information despite repeated reminders, the Committee decided to **reject** the case.

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Case No. A-205	JAIN IRRIGATION SYSTEMS LTD.	HQ F. No. 01/87/162/00129/AM15/DES-VII	Status: Rejected
NC No.:19/AM16 Dated: 07.12.2015	Adv. Lic. No. 0310614995 dated 08.02.2011	RLA F. No. 03/83/040/00477/AM11	

Request: Fixation of input output norms against Advance Authorization No. 0310614995 dated 08.02.2011 in respect of M/s Jain Irrigation Systems Ltd., Mumbai

Decision: D/L dated 13.01.2015 and 24.09.2015 was issued by D/o C&PC to the firm. This was followed by reminder from DGFT on 16.11.2015 giving 15 days time for submission of information. Reply awaited from the firm. Since the firm failed to furnish the requisite information despite repeated reminders, the Committee decided to **reject** the case.

Case No. A-206	JAIN IRRIGATION SYSTEMS LTD.	HQ F. No. 01/87/162/00130/AM15/DES-VII	Status: Rejected
NC No.:19/AM16 Dated: 07.12.2015	Adv. Lic. No. 0310649832 dated 23.08.2011	RLA F. No. 03/83/040/00205/AM12	

Request: Fixation of input output norms against Advance Authorization No. 0310649832 dated 23.08.2011 in respect of M/s Jain Irrigation Systems Ltd., Mumbai

Decision: D/L dated 13.01.2015 and 24.09.2015 was issued by D/o C&PC to the firm. This was followed by reminder from DGFT on 16.11.2015 giving 15 days time for submission of information. Reply awaited from the firm. Since the firm failed to furnish the requisite information despite repeated reminders, the Committee decided to **reject** the case.

Case No. A-207	HAMILTON HOUSEWARES PVT. LTD.	HQ F. No. 01/87/050/00174/AM14/DES-VII	Status: Deferred
NC No.:19/AM16 Dated: 07.12.2015	Adv. Lic. No. 031073 dated 13.06.2013	RLA F. No. 03/94/040/01038/AM13	

Request: Review of adhoc norms fixed in respect of Advance Authorization No. 0310737623 dated 13.06.2013

Decision: A copy of Representation of firm has been forwarded to D/o C&PC on 17.06.2015. Comments awaited from D/o C&PC. Reminder to be issued to D/o C&PC to expedite the case.

The case is deferred.

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Case No. A-208	Macro Polymers P. Ltd., Ahmedabad	HQ F. No. 01/87/050/00023/AM16/DES-VII	Status: Deferred
NC No.:19/AM16 Dated: 07.12.2015	Adv. Lic. No. 0810134812 dated 16.03.2015	RLA F. No. 03/84/040/00455/AM15	

Request: Amendment in the description of Import Item No. 4 against Advance Authorization No. 0810134812 dated 16.03.2015

Decision: A copy of Representation of the firm has been forwarded to D/o C&PC on 06.07.2015. Comments awaited from D/o C&PC. Reminder to be issued to D/o C&PC to expedite the case.

The case is deferred.

Case No. A-209	Macro Polymers P. Ltd., Ahmedabad	HQ F. No. 01/87/050/00346/AM15/DES-VII	Status: Deferred
NC No.:19/AM16 Dated: 07.12.2015	Adv. Lic. No. 0810133802 dated 13.11.2014	RLA F. No. 08/24/040/00303/AM15	

Request: Amendment in the description of Import Item No. 4 against Advance Authorization No. 0810133802 dated 13.11.2014

Decision: A copy of Representation of the firm has been forwarded to D/o C&PC on 06.07.2015. Comments awaited from D/o C&PC. Reminder to be issued to D/o C&PC to expedite the case.

The case is deferred.

Case No. A-210	Nitrex Chemicals India Ltd., New Delhi	HQ F. No. 01/87/050/00180/AM10/DES-VII	Status: Deferred
NC No.:19/AM16 Dated: 07.12.2015	Adv. Lic. No. 0510248117 dated 24.08.2009	RLA F. No. 05/24/040/00273/AM10	

Request: Amendment in the description of Export Product against Advance Authorization No. 0510248117 dated 24.08.2009

Decision: A copy of Representation of the firm has been forwarded to D/o C&PC on 21.07.2015. Comments awaited from D/o C&PC. Reminder to be issued to D/o C&PC to expedite the case.

The case is deferred.

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Case No. A-211	Gajraj Agency Private Limited, Kolkata	HQ F. No. 01/87/050/00313/AM15/DES-VII	Status: Deferred
NC No.:19/AM16 Dated: 07.12.2015	Adv. Lic. No. 0210204986 dated 16.09.2014	RLA F. No. 02/24/040/00086/AM15	

Request: Inclusion of Import Item No. 2 – 'Calcium Carbonate' left out by NC against Advance Authorization No. 0210204986 dated 16.09.2014

Decision: A copy of Representation of firm has been forwarded to D/o C&PC on 06.07.2015. Comments awaited from D/o C&PC. Reminder to be issued to D/o C&PC to expedite the case.

The case is deferred.

Case No. A-212	Gajraj Agency Private Limited, Kolkata	HQ F. No. 01/87/050/00312/AM15/DES-VII	Status: Deferred
NC No.:19/AM16 Dated: 07.12.2015	Adv. Lic. No. 0210204985 dated 16.09.2014	RLA F. No. 02/24/040/00070/AM15	

Request: Inclusion of Import Item No. 2 – 'Calcium Carbonate' left out by NC against Advance Authorization No. 0210204985 dated 16.09.2014

Decision: A copy of Representation of firm has been forwarded to D/o C&PC on 06.07.2015. Comments awaited from D/o C&PC. Reminder to be issued to D/o C&PC to expedite the case.

The case is deferred.

Case No. A-213	Manjushree Technopack Ltd., Bangalore	HQ F. No. 01/87/050/00020/AM15/DES-VII	Status: Deferred
NC No.:19/AM16 Dated: 07.12.2015	Adv. Lic. No. 0710103920 dt. 05.05.2014	RLA F. No. 07/24/040/00415/AM14	

Request: fixation of adhoc norms in respect of Advance Authorization No. 0710103920 dt. 05.05.2014

Decision: A D/L No. 46011/220/2005-PC.II dated 10.09.2015 was issued by D/o C&PC to the firm. Reply is still awaited from the firm. The Committee decided to issue reminder to firm giving 15 days time for submission of information.

The case is deferred.

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Case No. A-214	M/s Gujarat Raffia Industries Ltd., Ahmedabad	HQ F. No. 01/87/050/00489/AM15/DES-VII	Status: Deferred
NC No.:19/AM16 Dated: 07.12.2015	Adv. Lic. No. 0810134417 dated 29.01.2015	RLA F. No. 08/24/040/00385/AM15	

Request: Inclusion of Import Item No. 2 – 'Calcium Carbonate' left out by NC against Advance Authorization No. 0210204985 dated 16.09.2014

Decision: A copy of Representation of firm has been forwarded to D/o C&PC on 07.09.2015. Comments awaited from D/o C&PC. Reminder to be issued to D/o C&PC to expedite the case.

The case is deferred.

Case No. A-215	M/s Rajiv Plastic Industries, Mumbai	HQ F. No. 01/87/050/00436/AM15/DES-VII	Status: Deferred
NC No.:19/AM16 Dated: 07.12.2015	Adv. Lic. No. 0310791618 dated 02.12.2014	RLA F. No. 03/95/040/00689/AM15	

Request: Inclusion of Import Item No. 2 – 'Calcium Carbonate' left out by NC against Advance Authorization No. 0210204985 dated 16.09.2014

Decision: A D/L No. 46011/57/2014-PC.II dated 12.11.2015 was issued by D/o C&PC to firm. It was decided by the Committee to issue a reminder to firm giving 15 days time for submission of information.

The case is deferred.

Case No. A-216	M/s Rajiv Plastic Industries, Mumbai	HQ F. No. 01/87/050/00201/AM15/DES-VII	Status: Deferred
NC No.:19/AM16 Dated: 07.12.2015	Adv. Lic. No. 0310786228 dated 01.07.2014	RLA F. No. 03/95/040/00280/AM15	

Request: Inclusion of Import Item No. 2 – 'Calcium Carbonate' left out by NC against Advance Authorization No. 0210204985 dated 16.09.2014

Decision: A D/L No. 46011/57/2014-PC.II dated 12.11.2015 was issued by D/o C&PC to firm. It was decided by the Committee to issue a reminder to firm giving 15 days time for submission of information.

The case is deferred.

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Case No. A-217	Macro Polymers P. Ltd., Ahmedabad	HQ F. No. 01/87/162/00051/AM16/DES-VII	Status: Deferred
NC No.:19/AM16 Dated: 07.12.2015	Adv. Lic. No. Not issued yet	RLA F. No. 08/24/040/00200/AM15	

Request: Fixation of adhoc norms for the export product "Alkyd Resin S- 5060 BT (80% +/-2% Resin Content)" under Para 4.4.2 of HBP Vol. I

Decision: A copy of Representation of firm has been forwarded to D/o C&PC on 07.09.2015. Comments awaited from D/o C&PC. Reminder to be issued to D/o C&PC to expedite the case.

The case is deferred.

Case No. A-218	Macro Polymers P. Ltd., Ahmedabad	HQ F. No. 01/87/162/00052/AM16/DES-VII	Status: Deferred
NC No.:19/AM16 Dated: 07.12.2015	Adv. Lic. No. Not issued yet	RLA F. No. 08/24/040/00243/AM15	

Request: Fixation of adhoc norms for the export product "Alkyd Resin S- 5060 BT (80% +/-2% Resin Content)" under Para 4.4.2 of HBP Vol. I

Decision: A copy of Representation of firm has been forwarded to D/o C&PC on 07.09.2015. Comments awaited from D/o C&PC. Reminder to be issued to D/o C&PC to expedite the case.

The case is deferred.

Case No. A-219	Macro Polymers P. Ltd., Ahmedabad	HQ F. No. 01/87/162/00053/AM16/DES-VII	Status: Deferred
NC No.:19/AM16 Dated: 07.12.2015		RLA F. No. 08/24/040/00044/AM15	

Request: Fixation of adhoc norms for the export product "Alkyd Resin S- 5060 BT (80% +/-2% Resin Content)" under Para 4.4.2 of HBP Vol. I

Decision: A copy of Representation of firm has been forwarded to D/o C&PC on 07.09.2015. Comments awaited from D/o C&PC. Reminder to be issued to D/o C&PC to expedite the case.

The case is deferred.

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Case No. A-220	Paradise Polymers Ltd., Mumbai	HQ F. No. 01/87/050/00058/AM15/DES-VII	Status: Deferred
NC No.:19/AM16 Dated: 07.12.2015	Adv. Lic. No. 0310773869 dated 11.03.2014	RLA F. No. 03/95/040/00968/AM14	

Request: Fixation of adhoc norms in respect of Advance Authorization No. 0310773869 dated 11.03.2014

Decision: A D/L No. 46011/48/2014-PC.II dated 17.11.2015 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information.

The case is deferred.

Case No. A-221	PYE Tools Pvt. Ltd., Ludhiana	HQ F. No. 01/87/162/00087/AM16/DES-VII	Status: Deferred
NC No.:19/AM16 Dated: 07.12.2015	Adv. Lic. No. Not issued yet	RLA F. No. 30/24/040/00020/AM16	

Request: Grant of Advance Authorization under Para 4.7 of HBP Vol.I for the export product "Poly Carbonate flakes-Granules plastics" against import of "Waste, Paring and Scrap of Plastics".

Decision: A D/L No. 46011/57/2011-PC.II dated 26.11.2015 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information.

The case is deferred.

Case No. A-222	M/s Kuloday Technopack Pvt. Ltd., Mumbai	HQ F. No. 01/87/162/00088/AM16/DES-VII	Status: Deferred
NC No.:19/AM16 Dated: 07.12.2015	Adv. Lic. No. 0310794719 Dated 13.03.2015	RLA F. No. 03/94/040/01174/AM15	

Subject: Enhancement in the wastage allowed by NC in its Meeting No. 16/AM16 held on 28.08.2015.

Decision: A copy of Representation of firm has been forwarded to D/o C&PC on 10.11.2015. Comments awaited from D/o C&PC. Reminder to be issued to D/o C&PC to expedite the case.

The case is deferred.

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Case No. A-223	M/s Caterpillar Signs Pvt. Ltd., Ahmedabad	HQ F. No. 01/87/162/00095/AM16/DES-VII	Status: Deferred
NC No.:19/AM16 Dated: 07.12.2015	Adv. Lic. No. 0810132685 dated 14.07.2014	RLA F. No. 08/24/040/00144/AM15	

Subject: Fixation of adhoc norms in respect of Advance Authorization No. 0810132685 dated 14.07.2014.

Decision: A copy of Representation of firm has been forwarded to D/o C&PC on 10.11.2015. Comments awaited from D/o C&PC. Reminder to be issued to D/o C&PC to expedite the case.

The case is deferred.

Case No. A-224	M/s. International Conveyors Ltd., Aurangabad	HQ F. No. 01/87/50/00616/AM09/DES-VII	Status: Deferred
NC No.:19/AM16 Dated: 07.12.2015	Adv. Lic. No. 0310485860 dated 10.09.2008	RLA F. No. 30/24/040/00473/AM09	

Subject: Request for incorporate the inputs name as Polyester Filament Yarn. (1000/1500 Denier)/super High Tenacity Polyester Yarn 1100 DTEX.

Decision: A copy of Representation of firm has been forwarded to D/o C&PC on 10.11.2015. Comments awaited from D/o C&PC. Reminder to be issued to D/o C&PC to expedite the case.

The case is deferred.

Case No. A-225	M/s Tinna Rubber and Infrastructure Ltd., New delhi	HQ F. No. 01/87/171/00086/AM16/DES-VII	Status: Deferred
NC No.:19/AM16 Dated: 07.12.2015	Not issued yet	RLA F. No. 05/24/040/00252/AM16	

Subject: Fixation of adhoc norms for the export product "Ultra fine Compounded Rubber/ Reclaim Rubber" under Para 4.07 of HBP Vol. I

Decision: A copy of Representation of firm has been forwarded to D/o C&PC on 05.11.2015. Comments awaited from D/o C&PC. Reminder to be issued to D/o C&PC to expedite the case.

The case is deferred.

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ONLINE CASES

1	Case No.: 18/18/87-ALC1/2015	Party Name:SYNTHETIC PACKERS P LTD	Meet No/Date:19/87- ALC1/2015 07.12.2015	Status: Deferred
	HQ File :01/87/050/00188/AM16/	RLA File :07/24/040/00145/AM14/	Lic.No/Date:0710098407 19.09.2013	
	Decision: A D/L No. 46011/14/2015-PC.II dated 04.10.2015 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information.			

2	Case No.: 19/18/87-ALC1/2015	Party Name:SYNTHETIC PACKERS P LTD	Meet No/Date:19/87- ALC1/2015 07.12.2015	Status: Deferred
	HQ File :01/87/050/00189/AM16/	RLA File :07/24/040/00146/AM14/	Lic.No/Date:0710098411 19.09.2013	
	Decision: A D/L No. 46011/14/2015-PC.II dated 04.10.2015 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information.			

3	Case No.: 1/2/87-ALC1/2014	Party Name:UNITEC FIBRES PVT.LTD.	Meet No/Date:19/87- ALC1/2015 07.12.2015	Status: Deferred
	HQ File :01/87/050/00001/AM15/	RLA File :03/95/040/00224/AM12/	Lic.No/Date:0310770188 11.02.2014 ,	
	Decision: In response to D/L dated 28.01.2015 issued by D/o C&PC, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 18.05.2015. Comments awaited from D/o C&PC. Reminder to be issued to D/o C&PC to expedite the case.			

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4	Case No.: 2/48/87-ALC1/2013	Party Name:UNITEC FIBRES PVT.LTD.	Meet No/Date:19/87- ALC1/2015 07.12.2015	Status: Deferred
	HQ File :01/87/050/00451/AM14/	RLA File :03/95/040/00143/AM12/	Lic.No/Date:0310770496 18.02.2014	
	Decision: In response to D/L dated 28.01.2015 issued by D/o C&PC, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 18.05.2015. Comments awaited from D/o C&PC. Reminder to be issued to D/o C&PC to send comments within 15 days.			

5	Case No.: 3/1/87-ALC1/2014	Party Name:UNITEC FIBRES PVT.LTD.	Meet No/Date:19/87- ALC1/2015 07.12.2015	Status: Deferred
	HQ File :01/87/050/00522/AM14/	RLA File :03/95/040/00130/AM14/	Lic.No/Date:0310771913 25.02.2014	
	Decision: In response to D/L dated 28.01.2015 issued by D/o C&PC, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 18.05.2015. Comments awaited from D/o C&PC. Reminder to be issued to D/o C&PC to expedite the case.			

6	Case No.: 54/7/87-ALC1/2014	Party Name:INTERNATIONAL CONVEYORS LIMITED	Meet No/Date:19/87- ALC1/2015 07.12.2015	Status: Deferred
	HQ File :01/87/050/00073/AM15/	RLA File :03/94/040/00950/AM14/	Lic.No/Date:0310772113 27.02.2014	
	A D/L dated 31.08.2015 was issued by D/o C&PC to the firm, but the requisite information is still awaited. Reminder to be issued to firm to send their comments within 15 days.			

7	Case No.: 55/7/87-ALC1/2014	Party Name:INTERNATIONAL CONVEYORS LIMITED	Meet No/Date:19/87- ALC1/2015 07.12.2015	Status: Deferred
	HQ File :01/87/050/00074/AM15/	RLA File :03/94/040/00951/AM14/	Lic.No/Date:0310772114 27.02.2014	
	A D/L dated 31.08.2015 was issued by D/o C&PC to the firm, but the requisite information is still awaited. Reminder to be issued to firm to send comments within 15 days.			

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8	Case No.: 21/7/87-ALC1/2014	Party Name:INTERNATIONAL CONVEYORS LIMITED	Meet No/Date:19/87-ALC1/2015 07.12.2015	Status: Deferred
	HQ File :01/87/050/00040/AM15/	RLA File :03/94/040/01004/AM14/	Lic.No/Date:0310772649 03.03.2014	
A D/L dated 31.08.2015 was issued by D/o C&PC to the firm, but the requisite information is still awaited. Reminder to be issued to firm to send comments within 15 days.				

9	Case No.: 22/7/87-ALC1/2014	Party Name:INTERNATIONAL CONVEYORS LIMITED	Meet No/Date:19/87-ALC1/2015 07.12.2015	Status: Deferred
	HQ File :01/87/050/00041/AM15/	RLA File :03/94/040/01005/AM14/	Lic.No/Date:0310772650 03.03.2014	
A D/L dated 31.08.2015 was issued by D/o C&PC to the firm, but the requisite information is still awaited. Reminder to be issued to firm to send comments within 15 days.				

10	Case No.: 9/7/87-ALC1/2014	Party Name:SHAKTI PLAS INDUSTRY	Meet No/Date:19/87-ALC1/2015 07.12.2015	Status: Deferred
	HQ File :01/87/050/00028/AM15/	RLA File :05/24/040/00492/AM14/	Lic.No/Date:0510382815 26.03.2014	
Decision: In response to D/L dated 23.07.2014 issued by D/o C&PC, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 28.07.2015. Comments awaited from D/o C&PC. Reminder to be issued to D/o C&PC to expedite the case.				

11	Case No.: 1/14/87-ALC1/2014	Party Name:JINDAL POLY FILMS LTD.	Meet No/Date:19/87-ALC1/2015 07.12.2015	Status: Deferred
	HQ File :01/87/050/00111/AM15/	RLA File :05/23/040/00461/AM14/	Lic.No/Date:0510384222 16.04.2014	
Decision: In response to D/L dated 23.12.2014 issued by D/o C&PC, the firm had submitted its reply, a copy of which has been forwarded to D/o C&PC on 23.02.2015. Comments still awaited. Reminder to be issued to D/o C&PC to expedite the case.				

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12	Case No.:5/3/87-ALC1/2015	Party Name:WACKER METROARK CHEMICALS PVT LTD.	Meet No/Date:19/87- ALC1/2015 07.12.2015	Status: Deferred
	HQ File :01/87/050/00495/AM15/	RLA File :02/24/040/00013/AM15/	Lic.No/Date:0210203243 16.05.2014	
Decision: A D/L No.46011/71/2005-PC.II dated 09.09.2015 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 13.11.2015 giving 15 days time for submission of information. Reply awaited from the firm. Final reminder to be issued to the firm.				

13	Case No.:10/14/87-ALC1/2014	Party Name:MRC ICLEAN SYSTEMS PRIVATE LIMITED	Meet No/Date:19/87- ALC1/2015 07.12.2015	Status: Deferred
	HQ File :01/87/050/00120/AM15/	RLA File :09/24/040/00068/AM15/	Lic.No/Date:0910060144 19.05.2014	
Decision: In response to D/L dated 31.07.2014 issued by D/o C&PC, the firm had submitted its reply, a copy of which has been forwarded to D/o C&PC on 26.11.2014. Comments still awaited. Reminder to be issued to D/o C&PC to expedite the case.				

14	Case No.:9/21/87-ALC1/2014	Party Name:SANKHLA INDUSTRIES,	Meet No/Date:19/87- ALC1/2015 07.12.2015	Status: Deferred
	HQ File :01/87/050/00162/AM15/	RLA File :07/24/040/00011/AM15/	Lic.No/Date:0710105260 20.06.2014	
Decision: In response to D/L dated 29.09.2014 issued by D/o C&PC, the firm had submitted its reply, a copy of which has been forwarded to D/o C&PC on 25.11.2014. Comments still awaited. Reminder to be issued to D/o C&PC to expedite the case.				

15	Case No.:1/18/87-ALC1/2014	Party Name:SPECIALITY POLYMERS PVT. LTD., NO.1, NAVARANG	Meet No/Date:19/87- ALC1/2015 07.12.2015	Status: Deferred
	HQ File :01/87/050/00144/AM15/	RLA File :03/95/040/00156/AM15/	Lic.No/Date:0310786846 15.07.2014	
Decision: A copy of application has been forwarded to D/o C&PC on 23.09.2014. Comments still awaited. Reminder to be issued to D/o C&PC to expedite the case.				

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16	Case No.:1/32/87-ALC1/2014	Party Name:INTERNATIONAL CONVEYORS LIMITED	Meet No/Date:19/87- ALC1/2015 07.12.2015	Status: Deferred
	HQ File :01/87/050/00277/AM15/	RLA File :03/94/040/00320/AM15/	Lic.No/Date:0310787375 28.07.2014	
Decision: In response to D/L dated 11.11.2014 issued by D/o C&PC, the firm had submitted its reply, a copy of which has been forwarded to D/o C&PC on 11.03.2015. Comments still awaited. Reminder to be issued to D/o C&PC to expedite the case.				

17	Case No.:6/32/87-ALC1/2014	Party Name:ANG PLASTICS PVT. LTD.	Meet No/Date:19/87- ALC1/2015 07.12.2015	Status: Deferred
	HQ File :01/87/050/00282/AM15/	RLA File :03/94/040/00388/AM15/	Lic.No/Date:0310787600 04.08.2014	
Decision: In response to D/L dated 02.12.2014 issued by D/o C&PC, the firm had submitted its reply, a copy of which has been forwarded to D/o C&PC on 06.07.2015. Comments still awaited. Reminder to be issued to D/o C&PC to expedite the case.				

18	Case No.:4/30/87-ALC1/2014	Party Name:WACKER METROARK CHEMICALS PVT LTD.	Meet No/Date:19/87- ALC1/2015 07.12.2015	Status: Deferred
	HQ File :01/87/050/00226/AM15/	RLA File :02/24/040/00079/AM15/	Lic.No/Date:0210204708 05.08.2014	
Decision: In response to D/L issued by D/o C&PC, the firm had submitted its reply, a copy of which has been forwarded to D/o C&PC on 30.09.2015. Comments still awaited. Reminder to be issued to D/o C&PC to expedite the case.				

19	Case No.:6/30/87-ALC1/2014	Party Name:WACKER METROARK CHEMICALS PVT LTD.	Meet No/Date:19/87- ALC1/2015 07.12.2015	Status: Deferred
	HQ File :01/87/050/00228/AM15/	RLA File :02/24/040/00093/AM15/	Lic.No/Date:0210204763 12.08.2014	
Decision: A D/L dated 09.09.2015 was issued by D/o C&PC to the firm. This was followed by Reminder from DGFT on 13.11.2015 giving 15 days time for submission of information. Reply still awaited from the firm. Final Reminder to be issued to the firm.				

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20	Case No.:1/35/87-ALC1/2014	Party Name:SHREE TIRUPATI BALAJEE AGRO TRADING CO.P.LTD.,	Meet No/Date:19/87- ALC1/2015 07.12.2015	Status: Deferred
	HQ File :01/87/050/00308/AM15/	RLA File :56/24/040/00024/AM15/	Lic.No/Date:5610004374 14.08.2014	
	Decision: In response to D/L dated 19.01.2015 issued by D/o C&PC, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 28.04.2015. Comments still awaited. Reminder to be issued to D/o C&PC to expedite the case.			

21	Case No.:26/30/87-ALC1/2014	Party Name:VIKAS GLOBALONE LIMITED	Meet No/Date:19/87- ALC1/2015 07.12.2015	Status: Deferred
	HQ File :01/87/050/00248/AM15/	RLA File :05/24/040/00222/AM15/	Lic.No/Date:0510390643 21.08.2014	
	Decision: In response to D/L dated 17.02.2015, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 16.06.2015. Comments still awaited. Reminder to be issued to D/o C&PC to expedite the case.			

22	Case No.:22/32/87-ALC1/2014	Party Name:PARADISE POLYMERS LTD.,	Meet No/Date:19/87- ALC1/2015 07.12.2015	Status: Deferred
	HQ File :01/87/050/00298/AM15/	RLA File :03/95/040/00487/AM15/	Lic.No/Date:0310788816 05.09.2014	
	Decision: In response to D/L dated 02.12.2014 issued by D/o C&PC, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 20.08.2015. Comments still awaited. Reminder to be issued to D/o C&PC to expedite the case.			

23	Case No.:27/42/87-ALC1/2014	Party Name:INTERNATIONAL CONVEYORS LIMITED	Meet No/Date:19/87- ALC1/2015 07.12.2015	Status: Deferred
	HQ File :01/87/050/00368/AM15/	RLA File :03/94/040/00558/AM15/	Lic.No/Date:0310789415 18.09.2014	
	Decision: A copy of application has been forwarded to D/o C&PC on 13.01.2015. Comments still awaited. Reminder to be issued to D/o C&PC to expedite the case.			

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24	Case No.:23/36/87-ALC1/2014	Party Name:GRASIM INDUSTRIES LTD.,	Meet No/Date:19/87-ALC1/2015 07.12.2015	Status: Deferred
	HQ File :01/87/050/00332/AM15/	RLA File :34/24/040/00154/AM15/	Lic.No/Date:3410040571 23.09.2014	
Decision: A D/L No. 46011/80/2014-PC.II dated 26.11.2015 was issued by D/o C&PC to the firm. Reminder to be issued to firm giving 15 days time for submission of information.				

25	Case No.:13/42/87-ALC1/2014	Party Name:SERVEWELL HOUSEHOLD APPLIANCES	Meet No/Date:19/87-ALC1/2015 07.12.2015	Status: Deferred
	HQ File :01/87/050/00354/AM15/	RLA File :24/24/040/00015/AM14/	Lic.No/Date:2410041595 30.09.2014	
Decision: A D/L was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 13.11.2015 giving 15 days time for submission of information. Reply awaited from the firm. Reminder to be issued.				

26	Case No.:32/42/87-ALC1/2014	Party Name:POLYGENTA TECHNOLOGIES LTD	Meet No/Date:19/87-ALC1/2015 07.12.2015	Status: Deferred
	HQ File :01/87/050/00373/AM15/	RLA File :03/95/040/00213/AM15/	Lic.No/Date:0310789866 30.09.2014	
Decision: A D/L No. 46011/64/2015-PC.II dated 17.07.2015 was issued by D/o C&, the firm had submitted its reply, a copy of the same was forwarded to D/o C&PC on 13.10.2015. Comments still awaited. Reminder to be issued to D/o C&PC to expedite the case.				

27	Case No.:24/36/87-ALC1/2014	Party Name:GRASIM INDUSTRIES LTD.,	Meet No/Date:19/87-ALC1/2015 07.12.2015	Status: Deferred
	HQ File :01/87/050/00333/AM15/	RLA File :34/24/040/00176/AM15/	Lic.No/Date:3410040622 17.10.2014	
Decision: A D/L No. 46011/80/2014-PC.II dated 26.11.2015 was issued by D/o C&PC to firm. Reminder to be issued to firm giving 15 days time for submission of information.				

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28	Case No.: 5/38/87-ALC1/2014	Party Name: SHAKUN POLYMERS LIMITED,	Meet No/Date: 19/87- ALC1/2015 07.12.2015	Status: Deferred
	HQ File :01/87/050/00340/AM15/	RLA File :34/24/040/00195/AM15/	Lic.No/Date:3410040654 05.11.2014	
	Decision: A copy of application has been forwarded to D/o C&PC on 29.06.2015. Comments still awaited. Reminder to be issued to D/o C&PC to expedite the case.			

29	Case No.: 44/42/87-ALC1/2014	Party Name: NEXGEN FLUOROPOLYMERS PVT. LTD	Meet No/Date: 19/87- ALC1/2015 07.12.2015	Status: Deferred
	HQ File :01/87/050/00385/AM15/	RLA File :05/24/040/00312/AM15/	Lic.No/Date:0510391865 05.11.2014	
	Decision: A D/L No. 46011/9/2015-PC.II dated 11.06.2015 was issued by D/o C&PC to firm. This was followed by reminder from DGFT on 29.06.2015. Reply still awaited. Last & final reminder to be issued to firm to send comments within 15 days.			

30	Case No.: 24/42/87-ALC1/2014	Party Name: WACKER METROARK CHEMICALS PVT LTD.	Meet No/Date: 19/87- ALC1/2015 07.12.2015	Status: Deferred
	HQ File :01/87/050/00365/AM15/	RLA File :02/24/040/00157/AM15/	Lic.No/Date:0210205142 11.11.2014	
	Decision: A D/L dated 09.09.2015 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 13.11.2015 giving 15 days time for submission of information. Reply still awaited from the firm. Final reminder to be issued to the firm.			

31	Case No.: 16/9/87-ALC1/2015	Party Name: ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date: 19/87- ALC1/2015 07.12.2015	Status: Approved								
	HQ File :01/87/050/00068/AM16/	RLA File :17/24/040/00115/AM15/	Lic.No/Date:1710005970 12.11.2014									
	Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/21/2014-PC-II dated 20.08.2015, the Committee approved following adhoc norms:											
<table border="1"> <thead> <tr> <th>EXPORT ITEM</th> <th>QTY</th> <th>IMPORT ITEM</th> <th>QTY</th> </tr> </thead> <tbody> <tr> <td>PV-14 (POLYETHYLENE GLYCOL) (Aspect: Solid/Flakes)</td> <td>1 kg</td> <td>ETHYLENE OXIDE (Colourless Clear Liquid)</td> <td>0.9825 kg</td> </tr> </tbody> </table>					EXPORT ITEM	QTY	IMPORT ITEM	QTY	PV-14 (POLYETHYLENE GLYCOL) (Aspect: Solid/Flakes)	1 kg	ETHYLENE OXIDE (Colourless Clear Liquid)	0.9825 kg
EXPORT ITEM	QTY	IMPORT ITEM	QTY									
PV-14 (POLYETHYLENE GLYCOL) (Aspect: Solid/Flakes)	1 kg	ETHYLENE OXIDE (Colourless Clear Liquid)	0.9825 kg									
RLA may take consequential action as per Policy / Procedures.												

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32	Case No.: 18/16/87-ALC1/2015	Party Name: ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date: 19/87-ALC1/2015 07.12.2015	Status: Deferred
	HQ File : 01/87/050/00141/AM16/	RLA File : 17/24/040/00114/AM15/	Lic.No/Date: 1710005969 12.11.2014	
Decision: A copy of application has been forwarded to D/o C&PC on 24.11.2015. Comments awaited from D/o C&PC.				

33	Case No.: 17/45/87-ALC1/2014	Party Name: POLYFILL TECHNOLOGIES PVT LTD	Meet No/Date: 19/87-ALC1/2015 07.12.2015	Status: Deferred
	HQ File : 01/87/050/00417/AM15/	RLA File : 34/24/040/00174/AM15/	Lic.No/Date: 3410040678 13.11.2014	
Decision: A copy of application was forwarded to D/o C&PC on 03.02.2015. Comments still awaited. Reminder to be issued to D/o C&PC to expedite the case.				

34	Case No.: 46/42/87-ALC1/2014	Party Name: VIKAS GLOBALONE LIMITED	Meet No/Date: 19/87-ALC1/2015 07.12.2015	Status: Deferred
	HQ File : 01/87/050/00387/AM15/	RLA File : 05/24/040/00358/AM15/	Lic.No/Date: 0510391992 14.11.2014	
Decision: In response to D/L dated 17.02.2015 issued by D/o C&PC, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 16.06.2015. Comments still awaited. Reminder to be issued to D/o C&PC to expedite the case.				

35	Case No.: 9/42/87-ALC1/2014	Party Name: MRC ICLEAN SYSTEMS PRIVATE LIMITED	Meet No/Date: 19/87-ALC1/2015 07.12.2015	Status: Deferred
	HQ File : 01/87/050/00350/AM15/	RLA File : 09/24/040/00439/AM15/	Lic.No/Date: 0910061249 17.11.2014	
Decision: In response to D/L dated 13.02.2015 issued by D/o C&PC, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 15.05.2015. Comments still awaited. Reminder to be issued to D/o C&PC to expedite the case.				

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36	Case No.: 7/42/87-ALC1/2014	Party Name:SHRINATH FLEXI PACK PVT LTD	Meet No/Date:19/87- ALC1/2015 07.12.2015	Status: Deferred
	HQ File :01/87/050/00348/AM15/	RLA File :09/24/040/00084/AM15/	Lic.No/Date:0910061282 20.11.2014	
Decision: A D/L No.46011/84/2015-PC.II dated 03.09.2015 was issued by D/o C&PC to firm. This was followed by Last & Final Reminder from DGFT on 16.11.2015 giving 15 days time for submission of information. Reply awaited from the firm.				

37	Case No.: 8/47/87-ALC1/2014	Party Name:VISEN INDUSTRIES LIMITED	Meet No/Date:19/87- ALC1/2015 07.12.2015	Status: Deferred
	HQ File :01/87/050/00432/AM15/	RLA File :03/95/040/00388/AM15/	Lic.No/Date:0310791349 24.11.2014	
Decision: In response to D/L issued by D/o C&PC, the firm had submitted its reply, a copy of which has been forwarded to D/o C&PC on 30.11.2015. Comments awaited from D/o C&PC.				

38	Case No.: 24/47/87-ALC1/2014	Party Name:PATTU INDUSTRIES	Meet No/Date:19/87- ALC1/2015 07.12.2015	Status: Deferred
	HQ File :01/87/050/00448/AM15/	RLA File :25/24/040/00002/AM15/	Lic.No/Date:2510004377 28.11.2014	
Decision: A copy of application was forwarded to D/o C&PC on 17.02.2015. Comments still awaited. Reminder to be issued to D/o C&PC to expedite the case.				

39	Case No.: 3/38/87-ALC1/2014	Party Name:VISEN INDUSTRIES LIMITED	Meet No/Date:19/87- ALC1/2015 07.12.2015	Status: Deferred
	HQ File :01/87/050/00338/AM15/	RLA File :03/95/040/00621/AM15/	Lic.No/Date:0310791640 03.12.2014	
Decision: In response to D/L issued by D/o C&PC, the firm had submitted its reply, a copy of which has been forwarded to D/o C&PC on 30.11.2015. Comments awaited from D/o C&PC.				

40	Case No.: 4/45/87-ALC1/2014	Party Name:VISEN INDUSTRIES LIMITED	Meet No/Date:19/87- ALC1/2015 07.12.2015	Status: Deferred
	HQ File :01/87/050/00404/AM15/	RLA File :03/95/040/00568/AM15/	Lic.No/Date:0310791638 03.12.2014	
Decision: In response to D/L issued by D/o C&PC, the firm had submitted its reply, a copy of which has been forwarded to D/o C&PC on 30.11.2015. Comments awaited from D/o C&PC.				

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41	Case No.:10/47/87-ALC1/2014	Party Name: VISEN INDUSTRIES LIMITED	Meet No/Date: 19/87-ALC1/2015 07.12.2015	Status: Deferred
	HQ File :01/87/050/00434/AM15/	RLA File :03/95/040/00624/AM15/	Lic.No/Date:0310791641 03.12.2014	
Decision: In response to D/L issued by D/o C&PC, the firm had submitted its reply, a copy of which has been forwarded to D/o C&PC on 30.11.2015. Comments awaited from D/o C&PC.				

42	Case No.:5/45/87-ALC1/2014	Party Name: VISEN INDUSTRIES LIMITED	Meet No/Date: 19/87-ALC1/2015 07.12.2015	Status: Deferred
	HQ File :01/87/050/00405/AM15/	RLA File :03/95/040/00718/AM15/	Lic.No/Date:0310791698 04.12.2014	
Decision: In response to D/L issued by D/o C&PC, the firm had submitted its reply, a copy of which has been forwarded to D/o C&PC on 30.11.2015. Comments awaited from D/o C&PC.				

43	Case No.:13/47/87-ALC1/2014	Party Name: MULTIBASE INDIA LIMITED,	Meet No/Date: 19/87-ALC1/2015 07.12.2015	Status: Deferred
	HQ File :01/87/050/00437/AM15/	RLA File :03/95/040/00768/AM15/	Lic.No/Date:0310791993 15.12.2014	
Decision: A copy of application was forwarded to D/o C&PC on 15.07.2015. Comments still awaited. Reminder to be issued to D/o C&PC to expedite the case.				

44	Case No.:5/46/87-ALC1/2014	Party Name: INDIAN OXIDES & CHEMICALS LIMITED	Meet No/Date: 19/87-ALC1/2015 07.12.2015	Status: Deferred
	HQ File :01/87/050/00424/AM15/	RLA File :31/83/040/00207/AM15/	Lic.No/Date:3110065149 18.12.2014	
Decision: In response to D/L issued by D/o C&PC, the firm had submitted its reply, a copy of which has been forwarded to D/o C&PC on 30.11.2015. Comments awaited from D/o C&PC.				

45	Case No.:12/45/87-ALC1/2014	Party Name: IMAGE LABELS PVT.LTD.,	Meet No/Date: 19/87-ALC1/2015 07.12.2015	Status: Deferred
	HQ File :01/87/050/00412/AM15/	RLA File :07/24/040/00339/AM15/	Lic.No/Date:0710107263 23.12.2014	
Decision: A D/L No. 46011/43/2014-PC.II dated 01.07.2015 was issued by D/o C&PC to firm. This was followed by reminder from DGFT on 03.08.2015. Reply still awaited. Final reminder to be issued to the firm giving 15 days time for submission of information.				

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46	Case No.:10/45/87-ALC1/2014	Party Name:VIKAS GLOBALONE LIMITED	Meet No/Date:19/87-ALC1/2015 07.12.2015	Status: Deferred
	HQ File :01/87/050/00410/AM15/	RLA File :05/24/040/00449/AM15/	Lic.No/Date:0510392618 30.12.2014	
Decision: A D/L No.46011/43/2014-PC.II dated 07.07.2015 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 16.11.2015 giving 15 days time for submission of information. Final reminder to be issued to the firm.				

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Case No.:10/48/87-ALC1/2014	Party Name:DSM INDIA PVT. LTD	Meet No/Date:19/87-ALC1/2015 07.12.2015	Status: Approved
HQ File :01/87/050/00459/AM15/	RLA File :31/83/040/00208/AM15/	Lic.No/Date:3110065161 31.12.2014	

Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/22/2009-PC-II dated 30.09.2015, the Committee **approved** following adhoc norms:

Export product-1

EXPORT ITEM	QTY in kg	IMPORT ITEM	QTY
ARNITE T06 202 UNFILLED POLYBUTYLENE TEREPHTHALATE (PBT) COMPOUND		PBT CHIPS /GRANULES BASE POLYMERS	1.03 kg
		LOXIOG G-32 MOULD RELEASING AGENT	0.003 kg

Export product-2

EXPORT ITEM	QTY in kg	IMPORT ITEM	QTY
AKULON K-225 KS UNFILLED FLAME RETARDANT PA6 (NYLON 6) COMPOUND	One	NYLON 6 CHIPS/GRANULES BASE POLYMER	0.6401 kg
		MELAMINE CYNURATE (MCA-01) FLAME RETARDANT	0.3811 kg
		CALCIUM STERATES MOULD RELEASE AGENT	0.0031 kg
		MASTER BATCH COLOURANT	0.0052 kg

Export product-3

EXPORT ITEM	QTY in kg	IMPORT ITEM	QTY
ARNITE TV6 261 SN 30% GLASS FIBER REINFORCED FLAME RETARDANT PBT COMPOUND	One	PBT CHIPS /GRANULES BASE POLYMERS	0.5768 kg
		GLASS FIBER CHOPPED STRANDS REINFORCING MATERIAL	0.3090 kg
		LOXIOG G-32 MOULD RELEASING AGENT	0.0026 kg

		SAYTEX BROMINATED FLAME RETARDANT	0.0773 kg
		ANTIMONY TRIOXIDE FLAME RETARDANT	0.0669 kg

Export product-4

EXPORT ITEM	QTY in kg	IMPORT ITEM	QTY
ARNITE TO6 200 UNFILLED POLYBUTYLENE TERAPHTHALATE (PBT) COMPOUND	One	PBT CHIPS /GRANULES BASE POLYMERS	1.03 kg
		LOXIOL G-32 MOULD RELEASING AGENT	0.003 kg

Export product-5

EXPORT ITEM	QTY in kg	IMPORT ITEM	QTY
AKYLON K 224 – HGS BLACK 25% GLASS FIBER MINERAL FILLED FLAME RETARDANT PA6 (NYLON 6) COMPOUND	One	NYLON 6 CHIPS/GRANULES BASE POLYMER	0.725 kg
		GLASS FIBER CHOPPED STRANDS REINFORCE AGENT	0.258 kg
		MASTER BATCH COLOURANT	0.0052 kg
		DSM PA HS FF FLAME RETARDANT	0.0045 kg
		N 100 PA6 POWDER	0.0035 kg
		FINA WAX - C	0.003 kg

RLA may take consequential action as per Policy / Procedures.

48	Case No.:13/51/87-ALC1/2014	Party Name:REX POLYEXTRUSION LIMITED,	Meet No/Date:19/87- ALC1/2015 07.12.2015	Status: Deferred
	HQ File :01/87/050/00478/AM15/	RLA File :31/83/040/00206/AM15/	Lic.No/Date:3110065166 31.12.2014	
Decision: A D/L No.46011/89/2015-PC.II dated 07.09.2015 was issued by D/o C&PC to firm. Reply still awaited. Reminder to be issued to D/o C&PC to expedite the case.				

49	Case No.:21/47/87-ALC1/2014	Party Name:MACRO POLYMERS P. LTD.	Meet No/Date:19/87- ALC1/2015 07.12.2015	Status: Deferred
	HQ File :01/87/050/00445/AM15/	RLA File :08/24/040/00376/AM15/	Lic.No/Date:0810134245 05.01.2015	
Decision: In response to D/L dated 11.05.2015 issued by D/o C&PC, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 28.07.2015. Comments still awaited. Reminder to be issued to D/o C&PC to expedite the case.				

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50	Case No.:22/47/87-ALC1/2014	Party Name:MACRO POLYMERS P. LTD.	Meet No/Date:19/87-ALC1/2015 07.12.2015	Status: Deferred
	HQ File :01/87/050/00446/AM15/	RLA File :08/24/040/00379/AM15/	Lic.No/Date:0810134260 06.01.2015	
Decision: In response to D/L dated 11.05.2015 issued by D/o C&PC, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 28.07.2015. Comments still awaited. Reminder to be issued to D/o C&PC to expedite the case.				

51	Case No.:6/45/87-ALC1/2014	Party Name:PALMETTO INDUSTRIES (INDIA) PVT. LIMITED,	Meet No/Date:19/87-ALC1/2015 07.12.2015	Status: Deferred
	HQ File :01/87/050/00406/AM15/	RLA File :04/24/040/00245/AM15/	Lic.No/Date:0410159985 07.01.2015	
Decision: In response to D/L dated 17.07.2015 issued by D/o C&PC, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 30.09.2015. Comments still awaited. Reminder to be issued to D/o C&PC to expedite the case.				

Case No.: 11/48/87-ALC1/2014	Party Name: DSM INDIA PVT. LTD	Meet No/Date:19/87-ALC1/2015 07.12.2015	Status: Approved
HQ File :01/87/050/00460/AM15/	RLA File :31/83/040/00222/AM15/	Lic.No/Date:3110065177 07.01.2015	

Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/22/2009-PC-II dated 30.09.2015, the Committee **approved** following adhoc norms:

Export product-1

EXPORT ITEM	QTY in kg	IMPORT ITEM	QTY
AKULON K – FKMVS/C/KN 00.73/76510 UNFILLED FLAME RETARDANT PA 6 (NYLON 6) COMPOUND		NYLON 6 CHIPS/GRANULES BASE POLYMER	0.640 kg
		MELAMINE CYNURATE (MCA-01) FLAME RETARDANT	0.3812 kg
		CALCIUM STEARATES MOULD RELEASE AGENT	0.0031 kg
		MASTER BATCH COLOURANT	0.0052 kg

Export product-2

EXPORT ITEM	QTY in kg	IMPORT ITEM	QTY
AKULON K-225 KS GREY UNFILLED FLAME RETARDANT PA6 (NYLON 6) COMPOUND	One	NYLON 6 CHIPS/GRANULES BASE POLYMER	0.6401 kg
		MELAMINE CYNURATE (MCA-	0.3811 kg

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	01) FLAME RETARDANT	
	CALCIUM STEARATES MOULD RELEASE AGENT	0.0031 kg
	MASTER BATCH COLOURANT	0.0052 kg

Export product-3

EXPORT ITEM	QTY in kg	IMPORT ITEM	QTY
ARNITE TV6 241 SN 20% GLASS FIBER REINFORCED FLAME RETARDANT (NON- BLOOMING PBT COMPOUND	One	PBT CHIPS /GRANULES BASE POLYMERS	0.6458 kg
		GLASS FIBER CHOPPED STRANDS REINFORCING MATERIAL	0.2060 kg
		MASTER BATCH RELEVANT COLOURANT	0.0103 kg
		LOXIOL G-32 MOULD RELEASING AGENT	0.0026 kg
		SAYTEX BROMINATED FLAME RETARDANT	0.0886 kg
		ANTIMONY TRIOXIDE FLAME RETARDANT	0.0664 kg
		DYNEON MODIFIER	0.0103 kg

RLA may take consequential action as per Policy / Procedures.

Case No.:17/51/87-ALC1/2014	Party Name:VISION PRODUCTS (P) LTD	Meet No/Date:19/87- ALC1/2015 07.12.2015	Status: Approved
HQ File :01/87/050/00482/AM15/	RLA File :34/24/040/00261/AM15/	Lic.No/Date:3410040874 16.01.2015	

Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/88/2008-PC-II(Pt.) dated 30.09.2015, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Polyurethane VLK – 5030 – (70% resin content)	1 kg	Soya fatty acid/distilled fatty acid ITC HS Code 15220090/ Oleic Acid 38231200	0.2371 kg
		Pentaerythritol	0.2830 kg
		Phthalic anhydride	0.2849 kg
		Mix – Xylene	0.3150 kg

RLA may take consequential action as per Policy / Procedures.

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54	Case No.:1/49/87-ALC1/2014	Party Name: JJ.PLASTALLOY PVT. LTD.,	Meet No/Date:19/87-ALC1/2015 07.12.2015	Status: Deferred
	HQ File :01/87/050/00461/AM15/	RLA File :15/24/040/00019/AM15/	Lic.No/Date:1510022040 23.01.2015	
Decision: A copy of application has been forwarded to D/o C&PC on 02.03.2015. Comments still awaited. Reminder to be issued to D/o C&PC to expedite the case.				

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Case No.:18/51/87-ALC1/2014	Party Name:VISION PRODUCTS (P) LTD	Meet No/Date:19/87-ALC1/2015 07.12.2015	Status: Approved
HQ File :01/87/050/00483/AM15/	RLA File :34/24/040/00265/AM15/	Lic.No/Date:3410040902 27.01.2015	

Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/88/2008-PC-II(Pt.) dated 30.09.2015, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Alkyd Resin VLK – 4132 – 70%	1 kg	Palm fatty/lauric acid (ITC HS Code No. 29159090)/DFA (ITC HS Code No. 15220090)	0.2050 kg
		Pentaerythritol	0.2207 kg
		Phthalic anhydride	0.3238 kg
		Mix – Xylene	0.3149 kg

RLA may take consequential action as per Policy / Procedures.

56	Case No.:14/51/87-ALC1/2014	Party Name:BALAJI AMINES LIMITED	Meet No/Date:19/87-ALC1/2015 07.12.2015	Status: Deferred
	HQ File :01/87/050/00479/AM15/	RLA File :31/83/040/00231/AM15/	Lic.No/Date:3110065234 28.01.2015	
Decision: A D/L No. 46011/44/2010-PC.II dated 14.08.2015 was issued by D/o C&PC to firm. This was followed by reminder from DGFT on 13.10.2015. Reply still awaited. Final reminder to be issued to the firm.				

57	Case No.:1/46/87-ALC1/2014	Party Name:R. K. RECLAIM AND RUBBER PRODUCTS PVT LTD	Meet No/Date:19/87-ALC1/2015 07.12.2015	Status: Deferred
	HQ File :01/87/050/00420/AM15/	RLA File :34/24/040/00284/AM15/	Lic.No/Date:3410040914	

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		29.01.2015	
Decision: RLA, Vadodara and firm were requested vide letter dated 27.02.2015 and 17.06.2015 to furnish application under para 4.7 of HBP(Vol.I) expeditiously. The firm vide e-mail dated 22.06.2015 has stated that the Advance Authorization was issued to them on repeat basis, hence there is no need to fix norms for this Advance Authorization. The Committee considered the request of the firm and it was observed that the import item "Used Rubber Tubes Cut into two pieces without valves standard (Scrap Butyl Tube)" comes under Restricted category, hence every time the firm applied for import items, concerned RLA will not issue the subject Advance Authorization on repeat basis and they have to forward a copy of application to DGFT(Hqrs.) for fixation of adhoc norms. In view of above, the Committee decided to again call for application under para 4.7 of HBP (Vol.I) from RLA, Vadodara and Firm. Hence, RLA and firm were again requested for submission of information vide letter dated 10.09.2015. Reply still awaited. Thus, the Committee decided to issue last & final reminder to the firm giving 15 days time for submission of the requisite information.			

58	Case No.:32/4/87-ALC1/2015	Party Name:VISEN INDUSTRIES LIMITED	Meet No/Date:19/87-ALC1/2015 07.12.2015	Status: Deferred
	HQ File :01/87/050/00036/AM16/	RLA File :03/95/040/00861/AM15/	Lic.No/Date:0310793489 02.02.2015	
Decision: In response to D/L issued by D/o C&PC, the firm had submitted its reply, a copy of which has been forwarded to D/o C&PC on 30.11.2015. Comments awaited from D/o C&PC.				

59	Case No.:1/51/87-ALC1/2014	Party Name:WACKER METROARK CHEMICALS PVT LTD.	Meet No/Date:19/87-ALC1/2015 07.12.2015	Status: Deferred
	HQ File :01/87/050/00466/AM15/	RLA File :02/24/040/00212/AM15/	Lic.No/Date:0210205507 03.02.2015	
Decision: A D/L No.46011/71/2005-PC.II dated 09.09.2015 was issued by D/o C&PC to firm. This was followed by Last & Final Reminder from DGFT on 13.11.2015 giving 15 days time for submission of information. Reply awaited from the firm.				

60	Case No.:7/2/87-ALC1/2015	Party Name:DSM INDIA PVT. LTD	Meet No/Date:19/87-ALC1/2015 07.12.2015	Status: Approved
	HQ File :01/87/050/00492/AM15/	RLA File :31/83/040/00237/AM15/	Lic.No/Date:3110065256 05.02.2015	
Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/22/2009-PC-II dated 01.10.2015, the Committee approved following adhoc norms:				

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Export product-1

EXPORT ITEM	QTY in kg	IMPORT ITEM	QTY
ARNITE TV4 240 S 20% GLASS FIBER REINFORCED FLAME RETARDANT PBT COMPOUND	One	PBT CHIPS /GRANULES BASE POLYMERS	0.6590 kg
		GLASS FIBER CHOPPED STRANDS REINFORCING MATERIAL	0.206 kg
		CALCIUM STEARATE MOULD RELEASE AGENT	0.00258 kg
		LOXIOI MOULD RELEASE AGENT	0.00258 kg
		SLFR FLAME RETARDANT	0.0721 kg
		ANTIMONY FLAME RETARDANT	0.0721 kg
		DYNEON FLOW MODIFIER	0.00206 kg
		SACTOLITH HDS PIGMENTS	0.01133 kg
		SAVNOL	0.001030 kg
		TALC	0.00206 kg

Export product-2

EXPORT ITEM	QTY in kg	IMPORT ITEM	QTY
AKULON K-225 KS UNFILLED FLAME RETARDANT PA6 (NYLON 6) COMPOUND	One	NYLON 6 CHIPS/GRANULES BASE POLYMER	0.6401 kg
		MELAMINE CYNURATE (MCA-01) FLAME RETARDANT	0.3811 kg
		CALCIUM STEARATES MOULD RELEASE AGENT	0.00310 kg
		MASTER BATCH COLOURANT	0.00520 kg

Export product-3

EXPORT ITEM	QTY in kg	IMPORT ITEM	QTY
AKULON K – FKMV 5/C/BK28020 UNFILLED FLAME RETARDANT PA6 (NYLON 6) COMPOUND	One	NYLON 6 CHIPS/GRANULES BASE POLYMER	0.640 kg
		MELAMINE CYNURATE (MCA-01) FLAME RETARDANT	0.3811 kg
		CALCIUM STEARATES MOULD RELEASE AGENT	0.0031 kg
		MASTER BATCH COLOURANT	0.0052 kg

Export product-4

EXPORT ITEM	QTY in kg	IMPORT ITEM	QTY
AKYLON K 224 – HG4 BLACK 25% GLASS FIBER MINERAL FILLED FLAME RETARDANT	One	NYLON 6 CHIPS/GRANULES BASE POLYMER	0.73 kg
		GLASS FIBER CHOPPED STRANDS	0.2575 kg

PA6 (NYLON 6) COMPOUND	REINFORCE AGENT	
	MASTER BATCH COLOURANT	0.0056 kg
	DSM PA HS FF FLAME RETARDENT	0.0035 kg
	N 100 PA6 POWDER	0.026 kg
	FINA WAX - C	0.0070 kg
RLA may take consequential action as per Policy / Procedures.		

61	Case No.: 31/4/87-ALC1/2015	Party Name: LLOYD INSULATIONS (INDIA) LIMITED	Meet No/Date: 19/87-ALC1/2015 07.12.2015	Status: Deferred
	HQ File :01/87/050/00035/AM16/	RLA File :03/95/040/00713/AM15/	Lic.No/Date:0310793752 10.02.2015	
Decision: A copy of application has been forwarded to D/o C&PC on 06.05.2015. Comments still awaited. Reminder to be issued to D/o C&PC to expedite the case.				

62	Case No.: 4/51/87-ALC1/2014	Party Name: ALOK INDUSTRIES	Meet No/Date: 19/87-ALC1/2015 07.12.2015	Status: Deferred
	HQ File :01/87/050/00469/AM15/	RLA File :05/23/040/00493/AM15/	Lic.No/Date:0510393161 11.02.2015	
Decision: A D/L dated 09.09.2015 was issued by D/o C&PC to the firm. This was followed by reminder from DGFT on 13.11.2015. Another reminder was issued to the firm by D/o C&PC on 04.12.2015. Reply still awaited. If the firm fails to furnish the requisite information within 15 days, the Committee would be constrained to reject the case.				

63	Case No.: 24/4/87-ALC1/2015	Party Name: INTERNATIONAL CONVEYORS LIMITED	Meet No/Date: 19/87-ALC1/2015 07.12.2015	Status: Deferred
	HQ File :01/87/050/00028/AM16/	RLA File :03/94/040/00774/AM15/	Lic.No/Date:0310793872 13.02.2015	
Decision: A D/L dated 01.09.2015 was issued by D/o C&PC to firm. This was followed by Last & Final Reminder from DGFT on 13.11.2015 giving 15 days time for submission of information. Reply awaited from the firm. The Committee decided to issue another reminder giving 15 days time for submission of the information. If the firm fails to furnish the requisite information within the stipulated period, the Committee would be constrained to reject the case.				

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64	Case No.:5/18/87-ALC1/2015	Party Name:BLS POLYMERS LTD.	Meet No/Date:19/87-ALC1/2015 07.12.2015	Status: Deferred
	HQ File :01/87/050/00175/AM16/	RLA File :05/23/040/00508/AM15/	Lic.No/Date:0510393186 13.02.2015	
Decision: The Committee noted that copy of application placed under para 4.7 of HBP is still awaited from RLA. Hence, the Committee decided to issue a reminder to RLA and firm to furnish the application within 3 working days.				

65	Case No.:8/2/87-ALC1/2015	Party Name:DSM INDIA PVT. LTD	Meet No/Date:19/87-ALC1/2015 07.12.2015	Status: Approved
	HQ File :01/87/050/00493/AM15/	RLA File :31/83/040/00240/AM15/	Lic.No/Date:3110065285 16.02.2015	

Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/22/2009-PC-II dated 01.10.2015, the Committee **approved** following adhoc norms:

Export product-1

EXPORT ITEM	QTY in kg	IMPORT ITEM	QTY
ARNITE T06 200 NATURAL UNFILLED POLYBUTYLENE TEREPHTHALATE (PBT) COMPOUND	One	PBT CHIPS /GRANULES BASE POLYMERS	1.00 kg
		LOXIO G-32 MOULD RELEASING AGENT	0.003 kg

Export product-2

EXPORT ITEM	QTY in kg	IMPORT ITEM	QTY
AKULON K 225 KS UNFILLED FLAME RETARDANT PA6 (NYLON 6) COMPOUND	One	NYLON 6 CHIPS/ GRANULES BASE POLYMER	0.6401 kg
		MELAMINE CYNURATE (MCA-01) FLAME RETARDANT	0.3811 kg
		CALCIUM STEARATES MOULD RELEASE AGENT	0.0031 kg
		MASTER BATCH COLOURANT	0.0052 kg

Export product-3

EXPORT ITEM	QTY in kg	IMPORT ITEM	QTY
ARNITE TV4 261 SN NATURAL 30% GLASS FIBER REINFORCED FLAME RETARDANT PBT COMPOUND	One	PBT CHIPS /GRANULES BASE POLYMERS	0.5741 kg
		GLASS FIBER CHOPPED STRANDS REINFORCING MATERIAL	0.3090 kg
		LOXIO G-32 MOULD RELEASING AGENT	0.0026 kg

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		SAYTEX BROMINATED FLAME RETARDANT	0.0773 kg
		ANTIMONY TRIOXIDE FLAME RETARDANT	0.0670 kg
RLA may take consequential action as per Policy / Procedures.			

66	Case No.:25/4/87-ALC1/2015	Party Name: INTERNATIONAL CONVEYORS LIMITED	Meet No/Date:19/87- ALC1/2015 07.12.2015	Status: Deferred
	HQ File :01/87/050/00029/AM16/	RLA File :03/94/040/00775/AM15/	Lic.No/Date:0310793948 18.02.2015	
Decision: A D/L dated 01.09.2015 was issued by D/o C&PC to firm. This was followed by Last & Final Reminder from DGFT on 13.11.2015 giving 15 days time for submission of information. Reply awaited from the firm.				

67	Case No.:1/5/87-ALC1/2015	Party Name:ALOK INDUSTRIES	Meet No/Date:19/87- ALC1/2015 07.12.2015	Status: Deferred
	HQ File :01/87/050/00042/AM16/	RLA File :05/23/040/00503/AM15/	Lic.No/Date:0510393338 23.02.2015	
Decision: A D/L dated 09.09.2015) was issued by D/o C&PC to firm. This was followed by reminder from DGFT on 13.11.2015. Another reminder dated 04.12.2015 was issued by the D/o C&PC. Reply still awaited. If the firm fails to furnish the requisite information within the 15 days, the Committee would be constrained to reject the case.				

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Case No.:22/4/87-ALC1/2015	Party Name:JJ.PLASTALLOY PVT. LTD.,	Meet No/Date:19/87- ALC1/2015 07.12.2015	Status: Approved														
HQ File :01/87/050/00026/AM16/	RLA File :15/24/040/00021/AM15/	Lic.No/Date:1510022045 24.02.2015															
Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/12/2013-PC-II dated 30.09.2015, the Committee approved following adhoc norms:																	
<table><tr><th colspan="3">EXPORT ITEM</th><th>QTY</th><th>IMPORT ITEM</th><th>QTY</th></tr><tr><td rowspan="2">Filler (PE Based)</td><td rowspan="2">Master</td><td rowspan="2">Batch</td><td rowspan="2">1 kg</td><td>Linear Low Density Polyethylene)</td><td>0.1648 kg</td></tr><tr><td>ADPLEX Z101H</td><td>0.1648 kg</td></tr></table>				EXPORT ITEM			QTY	IMPORT ITEM	QTY	Filler (PE Based)	Master	Batch	1 kg	Linear Low Density Polyethylene)	0.1648 kg	ADPLEX Z101H	0.1648 kg
EXPORT ITEM			QTY	IMPORT ITEM	QTY												
Filler (PE Based)	Master	Batch	1 kg	Linear Low Density Polyethylene)	0.1648 kg												
				ADPLEX Z101H	0.1648 kg												
RLA may take consequential action as per Policy / Procedures.																	

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69	Case No.:3/4/87-ALC1/2015	Party Name:NEXGEN FLUOROPOLYMERS PVT. LTD	Meet No/Date:19/87- ALC1/2015 07.12.2015	Status: Approved
	HQ File :01/87/050/00007/AM16/	RLA File :05/24/040/00566/AM15/	Lic.No/Date:0510393362 25.02.2015	
	Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/9/2015-PC-II dated 28.08.2015, the Committee approved following adhoc norms:			
	EXPORT ITEM	QTY	IMPORT ITEM	QTY
	Poly Tetra Fluoro Ethylene (PTFE)	1 kg	Poly Tetra Fluoro Ethylene (PTFE) Powder/Fluoroplast-4 Grade PN	1.33 kg
	RLA may take consequential action as per Policy / Procedures.			

70	Case No.:16/51/87-ALC1/2014	Party Name:V.K.A. POLYMERS PRIVATE LIMITED	Meet No/Date:19/87- ALC1/2015 07.12.2015	Status: Deferred
	HQ File :01/87/050/00481/AM15/	RLA File :32/24/040/00025/AM15/	Lic.No/Date:3210077449 27.02.2015	
	Decision: A copy of application was forwarded to D/o C&PC on 13.03.2015. Comments still awaited. Reminder to be issued to D/o C&PC to expedite the case.			

71	Case No.:14/13/87-ALC1/2015	Party Name:WINDSON CHEMICAL PVT.LTD.	Meet No/Date:19/87- ALC1/2015 07.12.2015	Status: Deferred
	HQ File :01/87/050/00120/AM16/	RLA File :52/24/040/00034/AM15/	Lic.No/Date:5210041453 02.03.2015	
	Decision: In response to D/L issued by D/o C&PC, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 30.09.2015. Comments still awaited. Reminder to be issued to D/o C&PC to expedite the case.			

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Case No.:23/9/87-ALC1/2015	Party Name:IMPERIAL WATER PROOFING INDUSTRIES PVT.LTD.	Meet No/Date:19/87-ALC1/2015 07.12.2015	Status: Approved
HQ File :01/87/050/00075/AM16/	RLA File :03/94/040/00956/AM15/	Lic.No/Date:0310794359 04.03.2015	
Decision: As per the written comments furnished by the DIPP vide their OM No. 7/337/2015-TSW dated 20.11.2015, the Committee approved following adhoc norms:			
EXPORT ITEM	QTY	IMPORT ITEM	QTY
Synthetic Rubber Nitrile Rubber (NBR) & PVC Based Rubber compounded sheets (NBR Min.60%)	500 tons	Acrylo Nitrile Butadiene Rubber (NBR)	0.606 tons/ton of export product
		Di-Octyl Phalate/Di-Iso Nonyl Pthlate (DINP)	0.1275 tons/ton of export product
		PVC Resin	0.250 tons/ton of export product
RLA may take consequential action as per Policy / Procedures.			

73	Case No.:6/4/87-ALC1/2015	Party Name:MARUTI TECHNO RUBBER PVT.LTD.	Meet No/Date:19/87-ALC1/2015 07.12.2015	Status: Deferred
	HQ File :01/87/050/00010/AM16/	RLA File :05/24/040/00582/AM15/	Lic.No/Date:0510393483 05.03.2015	
	Decision: A copy of application was forwarded to D/o C&PC on 06.05.2015. Comments still awaited. Reminder to be issued to D/o C&PC to expedite the case.			

74	Case No.:29/9/87-ALC1/2015	Party Name:INTERNATIONAL CONVEYORS LIMITED	Meet No/Date:19/87-ALC1/2015 07.12.2015	Status: Deferred
	HQ File :01/87/050/00081/AM16/	RLA File :03/94/040/01121/AM15/	Lic.No/Date:0310794419 09.03.2015	
	Decision: A D/L dated 01.09.2015 was issued by D/o C&PC to firm. This was followed by Last & Final Reminder from DGFT on 13.11.2015 giving 15 days time for submission of information. Reply awaited from the firm. If the firm fails to furnish the requisite information within the stipulated time, the Committee would be constrained to reject the case.			

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75	Case No.:30/9/87-ALC1/2015	Party Name:INTERNATIONAL CONVEYORS LIMITED	Meet No/Date:19/87- ALC1/2015 07.12.2015	Status: Deferred
	HQ File :01/87/050/00082/AM16/	RLA File :03/94/040/01122/AM15/	Lic.No/Date:0310794429 09.03.2015	
	Decision: A D/L dated 01.09.2015 was issued by D/o C&PC to firm. This was followed by Last & Final Reminder from DGFT on 13.11.2015 giving 15 days time for submission of information. Reply awaited from the firm. If the firm fails to furnish the requisite information within the stipulated time, the Committee would be constrained to reject the case.			

76	Case No.:31/9/87-ALC1/2015	Party Name:INTERNATIONAL CONVEYORS LIMITED	Meet No/Date:19/87- ALC1/2015 07.12.2015	Status: Deferred
	HQ File :01/87/050/00083/AM16/	RLA File :03/94/040/01123/AM15/	Lic.No/Date:0310794430 09.03.2015	
	Decision: A D/L dated 01.09.2015 was issued by D/o C&PC to firm. This was followed by Last & Final Reminder from DGFT on 13.11.2015 giving 15 days time for submission of information. Reply awaited from the firm. If the firm fails to furnish the requisite information within the stipulated time, the Committee would be constrained to reject the case.			

77	Case No.:5/4/87-ALC1/2015	Party Name:PIONEER POLYLEATHERS PVT LTD	Meet No/Date:19/87- ALC1/2015 07.12.2015	Status: Deferred
	HQ File :01/87/050/00009/AM16/	RLA File :05/24/040/00571/AM15/	Lic.No/Date:0510393570 13.03.2015	
	Decision: In response to D/L issued by D/o C&PC, the firm vide its letter dated 17.11.2015 furnished the information, which has been forwarded to the D/o C&PC for their comments.			

78	Case No.:2/4/87-ALC1/2015	Party Name:ALOK MASTERBATCHES PRIVATE LIMITED	Meet No/Date:19/87- ALC1/2015 07.12.2015	Status: Deferred
	HQ File :01/87/050/00006/AM16/	RLA File :05/23/040/00548/AM15/	Lic.No/Date:0510393591 17.03.2015	
	Decision: A copy of application was forwarded to D/o C&PC on 06.05.2015. Comments still awaited. Reminder to be issued to D/o C&PC to expedite the case.			

79	Case No.:11/4/87-ALC1/2015	Party Name:ARMOR PLAST LTD.,	Meet No/Date:19/87- ALC1/2015 07.12.2015	Status: Deferred
	HQ File :01/87/050/00015/AM16/	RLA File :07/24/040/00460/AM15/	Lic.No/Date:0710107856 17.03.2015	

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Decision: A copy of application was forwarded to D/o C&PC on 06.05.2015. Comments still awaited. Reminder to be issued to D/o C&PC to expedite the case.

80	Case No.:19/16/87-ALC1/2015	Party Name:KALPENA INDUSTRIES LIMITED,	Meet No/Date:19/87-ALC1/2015 07.12.2015	Status: Deferred
	HQ File :01/87/050/00142/AM16/	RLA File :03/94/040/01190/AM15/	Lic.No/Date:0310794838 24.03.2015	
Decision: The Committee noted that the copy of application placed under para 4.7 of HBP is still awaited from RLA. The Committee decided to issue a letter to RLA and firm requesting them to submit the application within 3 working days.				

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Case No.:7/5/87-ALC1/2015	Party Name:DSM INDIA PVT. LTD	Meet No/Date:19/87- ALC1/2015 07.12.2015	Status: Approved
HQ File :01/87/050/00048/AM16/	RLA File :31/83/040/00264/AM15/	Lic.No/Date:3110065356 27.03.2015	

Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/22/2009-PC-II dated 30.09.2015, the Committee **approved** following adhoc norms:

Export product-1

EXPORT ITEM	QTY in kg	IMPORT ITEM	QTY
AKULON K-225 KS UNFILLED FLAME RETARDANT PA6 (NYLON 6) COMPOUND	One kg	NYLON 6 CHIPS/GRANULES BASE POLYMER	0.6401 kg
		MELAMINE CYNURATE (MCA001) FLAME RETARDANT	0.3811 kg
		CALCIUM STEARATES MOULD RELEASE AGENT	0.0031 kg
		MASTER BATCH COLOURANT	0.0052 kg

Export product-2

EXPORT ITEM	QTY in kg	IMPORT ITEM	QTY
AKULON K 224 – HGS/T3.03.06/76510	One	NYLON 6 CHIPS/GRANULES BASE POLYMER	0.725 kg
		GLASS FIBER CHOPPED STRANDS REINFORCE AGENT	0.258 kg
		MASTER BATCH COLOURANT	0.0052 kg
		DSM PA HS FF FLAME RETARDENT (0.0044)	0.0045 kg
		N 100 PA 6 POWDER	0.035 kg
		FINA WAX - C	0.0030 kg

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Export product-3

EXPORT ITEM	QTY in kg	IMPORT ITEM	QTY
AKULON K – FKMVS/C/KN 00.73/76510	One kg	NYLON 6 CHIPS/GRANULES BASE POLYMER	0.064 kg
		MELAMINE CYNURATE (MCA-01) FLAME RETARDANT	0.3811 kg
		CALCIUM STEARATES MOULD RELEASE AGENT	0.0032 kg
		MASTER BATCH COLOURANT	0.0052 kg

Export product-4

EXPORT ITEM	QTY	IMPORT ITEM	QTY
ARNITE TV6 241 SN 20% GLASS FIBER REINFORCED FLAME RETARDANT (NON- BLOOMING) PBT COMPOUND	1 kg	PBT CHIPS /GRANULES BASE POLYMERS	0.6458 kg
		GLASS FIBER CHOPPED STRANDS REINFORCING MATERIAL	0.2060 kg
		MASTER BATCH RELEVANT COLOURANT (0.01)	0.0103 kg
		LOXIO G-32 MOULD RELEASING AGENT (0.0025)	0.0026 kg
		SAYTEX BROMINATED FLAME RETARDANT (0.086)	0.0886 kg
		ANTIMONY TRIOXIDE FLAME RETARDANT (0.0645)	0.0664 kg
		DYNEON MODIFIER (0.01)	0.0103 kg

RLA may take consequential action as per Policy / Procedures.

82	Case No.:40/9/87-ALC1/2015	Party Name:RISHI TECHTEX LTD	Meet No/Date:19/87-ALC1/2015 07.12.2015	Status: Deferred
	HQ File :01/87/050/00092/AM16/	RLA File :03/95/040/01044/AM15/	Lic.No/Date:0310794937 27.03.2015	
Decision: A D/L dated 11.08.2015 was issued by D/o C&PC to firm. This was followed by reminder from DGFT on 13.10.2015. Reply still awaited. Thus, the Committee decided to issue last & final reminder to the firm giving 15 days time for submission of the requisite information.				

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83	Case No.:43/9/87-ALC1/2015	Party Name:MACCAFERRI ENVIRONMENTAL SOLUTIONS PVT LTD	Meet No/Date:19/87-ALC1/2015 07.12.2015	Status: Deferred
	HQ File :01/87/050/00095/AM16/	RLA File :03/95/040/01073/AM15/	Lic.No/Date:0310794951 27.03.2015	
Decision: A D/L dated 14.08.2015 was issued by D/o C&PC to firm. This was followed by reminder from DGFT on 13.10.2015. Reply still awaited. Thus, the Committee decided to issue last & final reminder to the firm giving 15 days time for submission of the requisite information.				

84	Case No.:5/5/87-ALC1/2015	Party Name:DSM INDIA PVT. LTD	Meet No/Date:19/87-ALC1/2015 07.12.2015	Status: Approved
	HQ File :01/87/050/00046/AM16/	RLA File :31/83/040/00252/AM15/	Lic.No/Date:3110065372 31.03.2015	

Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/22/2009-PC-II dated 01.10.2015, the Committee **approved** following adhoc norms:

Export product-1

EXPORT ITEM	QTY	IMPORT ITEM	QTY
ARNITE TO6 200 NATURAL UNFILLED POLYBUTYLENE TERAPHTHALATE (PBT) COMPOUND	1 kg	PBT CHIPS /GRANULES BASE POLYMERS	1.00 kg
		LOXIOL G-32 MOULD RELEASING AGENT	0.003 kg

Export product-2

EXPORT ITEM	QTY	IMPORT ITEM	QTY
AKULON K-225 KS UNFILLED FLAME RETARDANT PA6 (NYLON 6) COMPOUND	1 kg	NYLON 6 CHIPS/GRANULES BASE POLYMER	0.6401 kg
		MELAMINE CYNURATE (MCA - 01) FLAME RETARDANT	0.3811 kg
		CALCIUM STEARATES MOULD RELEASE AGENT	0.0031 kg
		MASTER BATCH COLOURANT	0.0052 kg

Export product-4

EXPORT ITEM	QTY	IMPORT ITEM	QTY
ARNITE TV4 261 SN NATURAL 30% GLASS FIBER REINFORCED FLAME RETARDANT PBT COMPOUND	1 kg	PBT CHIPS /GRANULES BASE POLYMERS	0.5741 kg
		GLASS FIBER CHOPPED STRANDS REINFORCING MATERIAL	0.3090 kg
		LOXIOL G-32 MOULD RELEASING AGENT	0.0026 kg
		SAYTEX BROMINATED FLAME RETARDANT	0.0773 kg
		ANTIMONY TRIOXIDE FLAME RETARDANT	0.0670 kg

RLA may take consequential action as per Policy / Procedures.

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85	Case No.:22/9/87-ALC1/2015	Party Name:KALPENA INDUSTRIES LIMITED,	Meet No/Date:19/87-ALC1/2015 07.12.2015	Status: Deferred
	HQ File :01/87/050/00074/AM16/	RLA File :03/94/040/00440/AM15/	Lic.No/Date:0310795047 31.03.2015	
Decision: In response to D/L dated 17.07.2015 issued by D/o C&PC, the firm has furnished the required information, which has been forwarded to the D/o C&PC. Comments awaited.				

86	Case No.:1/3/87-ALC1/2015	Party Name:PUNE METAGRAPH	Meet No/Date:19/87-ALC1/2015 07.12.2015	Status: Deferred
	HQ File :01/87/050/00001/AM16/	RLA File :31/83/040/00258/AM15/	Lic.No/Date:3110065375 06.04.2015	
Decision: A D/L dated 31.08.2015 was issued by the D/o C&PC to the firm. A reminder dated 22.09.2015 and dated 23.11.2015 was issued by D/o C&PC to firm, giving 15 days time to furnish the requisite information. If the firm fails to furnish the requisite information within the stipulated time, the Committee would be constrained to reject the matter.				

87	Case No.:2/3/87-ALC1/2015	Party Name:VISEN INDUSTRIES LIMITED	Meet No/Date:19/87-ALC1/2015 07.12.2015	Status: Deferred
	HQ File :01/87/050/00002/AM16/	RLA File :03/95/040/01085/AM15/	Lic.No/Date:0310795185 08.04.2015	
Decision: In response to D/L dated 26.06.2015 issued by D/o C&PC, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 24.11.2015. Comments awaited from D/o C&PC.				

88	Case No.:10/9/87-ALC1/2015	Party Name:SYNTHETIC PACKERS P LTD	Meet No/Date:19/87-ALC1/2015 07.12.2015	Status: Deferred
	HQ File :01/87/050/00062/AM16/	RLA File :07/24/040/00477/AM15/	Lic.No/Date:0710108056 16.04.2015	
Decision: A copy of application has been forwarded to D/o C&PC on 16.06.2015. Comments still awaited. Reminder to be issued to D/o C&PC to expedite the case.				

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89	Case No.:19/9/87-ALC1/2015	Party Name:ADVANCE POWDERTECH & RESINS LTD	Meet No/Date:19/87- ALC1/2015 07.12.2015	Status: Deferred
	HQ File :01/87/050/00071/AM16/	RLA File :34/24/040/00008/AM16/	Lic.No/Date:3410041144 16.04.2015	
	Decision: A D/L No. 46011/67/2015-PC.II(Pt.II) dated 13.08.2015 was issued by D/o C&PC to firm. This was followed by reminder from DGFT on 13.10.2015. Reply still awaited. Thus, the Committee decided to issue last & final reminder to the firm giving 15 days time for submission of the requisite information. If the firm fails to furnish the requisite information within the stipulated period, the Committee would be constrained to reject the case.			

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Case No.:18/9/87-ALC1/2015	Party Name:BILCARE LIMITED	Meet No/Date:19/87-ALC1/2015 07.12.2015	Status: Approved																				
HQ File :01/87/050/00070/AM16/	RLA File :31/83/040/00270/AM15/	Lic.No/Date:3110065388 23.04.2015																					
Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/43/2014-PC-II dated 01.10.2015, the Committee approved following adhoc norms:																							
<table><tr><th>EXPORT ITEM</th><th>QTY</th><th>IMPORT ITEM</th><th>QTY</th></tr><tr><td rowspan="5">Trilaminate : PVDC Coated PVC Film with LDPE Lamination</td><td rowspan="5">1 kg</td><td>PVC Film</td><td>0.7475 kg</td></tr><tr><td>PVDC Co-Polymer Emulsion</td><td>0.0215 kg</td></tr><tr><td>PVDC Aqueous Dispersion</td><td>0.2256 kg</td></tr><tr><td>PVDC Aqueous Dispersion</td><td>0.04076 kg</td></tr><tr><td>Co-extruded Lamination</td><td>0.06458 kg</td></tr><tr><td colspan="4">RLA may take consequential action as per Policy / Procedures.</td></tr></table>				EXPORT ITEM	QTY	IMPORT ITEM	QTY	Trilaminate : PVDC Coated PVC Film with LDPE Lamination	1 kg	PVC Film	0.7475 kg	PVDC Co-Polymer Emulsion	0.0215 kg	PVDC Aqueous Dispersion	0.2256 kg	PVDC Aqueous Dispersion	0.04076 kg	Co-extruded Lamination	0.06458 kg	RLA may take consequential action as per Policy / Procedures.			
EXPORT ITEM	QTY	IMPORT ITEM	QTY																				
Trilaminate : PVDC Coated PVC Film with LDPE Lamination	1 kg	PVC Film	0.7475 kg																				
		PVDC Co-Polymer Emulsion	0.0215 kg																				
		PVDC Aqueous Dispersion	0.2256 kg																				
		PVDC Aqueous Dispersion	0.04076 kg																				
		Co-extruded Lamination	0.06458 kg																				
RLA may take consequential action as per Policy / Procedures.																							

91	Case No.:2/9/87-ALC1/2015	Party Name:VIKAS GLOBALONE LIMITED	Meet No/Date:19/87- ALC1/2015 07.12.2015	Status: Deferred
	HQ File :01/87/050/00054/AM16/	RLA File :05/24/040/00017/AM16/	Lic.No/Date:0510393986 24.04.2015	
	Decision: A D/L No.46011/32/2015-PC.II dated 10.09.2015 was issued by D/o C&PC to firm. This was followed by Last & Final Reminder from DGFT on 16.11.2015 giving 15 days time for submission of information. Reply awaited from the firm.			

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92	Case No.: 4/9/87-ALC1/2015	Party Name:MOTHERSON SUMI SYSTEMS LTD.,	Meet No/Date:19/87-ALC1/2015 07.12.2015	Status: Deferred
	HQ File :01/87/050/00056/AM16/	RLA File :05/24/040/00041/AM16/	Lic.No/Date:0510394029 29.04.2015	
Decision: In response to D/L dated 18.08.2015 issued by D/o C&PC, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 18.09.2015. Comments still awaited. Reminder issued to D/o C&PC to expedite the case.				

93	Case No.: 40/16/87-ALC1/2015	Party Name:ROECHLING ENGG. PLASTICS (INDIA) PVT. LTD.	Meet No/Date:19/87-ALC1/2015 07.12.2015	Status: Deferred
	HQ File :01/87/050/00163/AM16/	RLA File :34/24/040/00030/AM16/	Lic.No/Date:3410041199 01.05.2015	
Decision: A D/L No.46011/27/2014-PC.II dated 22.09.2015 was issued by D/o C&PC to firm. This was followed by Last & Final Reminder from DGFT on 13.11.2015 giving 15 days time for submission of information. Reply awaited from the firm. If the firm fails to furnish the requisite information within the stipulated period, the Committee would be constrained to reject the case.				

94	Case No.: 52/18/87-ALC1/2015	Party Name:MACCAFERRI ENVIRONMENTAL SOLUTIONS PVT LTD	Meet No/Date:19/87-ALC1/2015 07.12.2015	Status: Deferred
	HQ File :01/87/050/00222/AM16/	RLA File :03/95/040/00034/AM16/	Lic.No/Date:0310795683 01.05.2015	
Decision: A D/L No. 46011/70/2015-PC.II dated 03.11.2015 was issued by D/o C&PC to firm. Reply still awaited. Thus, the Committee decided to issue reminder to the firm giving 15 days time for submission of the requisite information.				

95	Case No.: 7/9/87-ALC1/2015	Party Name:VIKAS GLOBALONE LIMITED	Meet No/Date:19/87-ALC1/2015 07.12.2015	Status: Deferred
	HQ File :01/87/050/00059/AM16/	RLA File :05/24/040/00047/AM16/	Lic.No/Date:0510394093 05.05.2015	
Decision: A D/L No. 46011/32/2012-PC.II dated 10.09.2015 was issued by D/o C&PC to firm. Reply still awaited. This was followed by Last & Final Reminder from DGFT on 16.11.2015 giving 15 days time for submission of information. Reply awaited from the firm.				

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96	Case No.:53/18/87-ALC1/2015	Party Name:ZENITH INDUSTRIAL RUBBER PRODUCTS PVT. LTD	Meet No/Date:19/87-ALC1/2015 07.12.2015	Status: Approved
	HQ File :01/87/050/00223/AM16/	RLA File :03/95/040/00049/AM16/	Lic.No/Date:0310795701 05.05.2015	
Decision: As per the written comments furnished by the DIPP vide their letter No. 7/137/2015-TSW dated 04.11.2015, the Committee approved following adhoc norms:				
96	Abrasion Resistance Rubber Sheets	QTY	1 kg	
		EXPORT ITEM	IMPORT ITEM	QTY
			1. Natural Rubber	0.28500 kg
			2. SBR (SSBR)	0.17000 kg
			3. Chloroprene Rubber	0.17000 kg
			4. Zinc Oxide	0.02150 kg
			5. Silica Filler Ppt.	0.20300 kg
			6. Titanium Dioxide	0.03250 kg
			7. Anti oxidant	0.01450 kg
			8. Accelerators	0.01490 kg
			9. Magnesium Oxide	0.01850 kg
			10. Carbon Black	0.11100 kg
			11. Packing Material (Plastic Pallets)	225 Nos. for 250,000 kgs
Note: 1. There should be a value cap on Antioxidant / Accelerators as per general note-8 of Handbook of Procedures Vol. II. 2. The firm will export back 225 Nos. of Plastic Pallets.				
RLA may take consequential action as per Policy / Procedures.				

97	Case No.:54/18/87-ALC1/2015	Party Name:ZENITH INDUSTRIAL RUBBER PRODUCTS PVT. LTD	Meet No/Date:19/87-ALC1/2015 07.12.2015	Status: Deferred
	HQ File :01/87/050/00224/AM16/	RLA File :03/95/040/00050/AM16/	Lic.No/Date:0310795700 05.05.2015	
Decision: A copy of application has been forwarded to DIPP on 29.10.2015. Comments still awaited. The Committee decided that a reminder may be issued to DIPP to furnish comments expeditiously.				

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98	Case No.:9/9/87-ALC1/2015	Party Name:VIKAS GLOBALONE LIMITED	Meet No/Date:19/87-ALC1/2015 07.12.2015	Status: Deferred
	HQ File :01/87/050/00061/AM16/	RLA File :05/24/040/00055/AM16/	Lic.No/Date:0510394109 06.05.2015	
	Decision: A D/L No. 46011/32/2012-PC.II dated 10.09.2015 was issued by D/o C&PC to firm. Reply still awaited. This was followed by Last & Final Reminder from DGFT on 16.11.2015 giving 15 days time for submission of information. Reply awaited from the firm.			

99	Case No.:5/9/87-ALC1/2015	Party Name:SWASTIK POLYMERS	Meet No/Date:19/87-ALC1/2015 07.12.2015	Status: Deferred
	HQ File :01/87/050/00057/AM16/	RLA File :05/24/040/00042/AM16/	Lic.No/Date:0510394139 07.05.2015	
	Decision: A D/L No. 46011/61/2015-PC.II dated 16.09.2015 was issued by D/o C&PC to firm. Reply still awaited. This was followed by Last & Final Reminder from DGFT on 13.11.2015 giving 15 days time for submission of information. Reply awaited from the firm.			

100	Case No.:11/16/87-ALC1/2015	Party Name:ENVITECH CHEMICAL SPECIALITIES PVT. LTD	Meet No/Date:19/87-ALC1/2015 07.12.2015	Status: Deferred
	HQ File :01/87/050/00134/AM16/	RLA File :31/83/040/00016/AM16/	Lic.No/Date:3110065414 07.05.2015	
	Decision: A copy of application has been forwarded to D/o C&PC on 10.09.2015. Reminder issued to D/o C&PC to furnish comments within 15 days. Comments still awaited.			

101	Case No.:55/18/87-ALC1/2015	Party Name:SUN PLAST	Meet No/Date:19/87-ALC1/2015 07.12.2015	Status: Deferred
	HQ File :01/87/050/00225/AM16/	RLA File :03/95/040/00064/AM16/	Lic.No/Date:0310795757 07.05.2015	
	Decision: A copy of application has been forwarded to D/o C&PC on 16.10.2015. Reminder issued to D/o C&PC to furnish comments within 15 days. Comments still awaited.			

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102	Case No.: 21/18/87-ALC1/2015	Party Name: MRC ICLEAN SYSTEMS PRIVATE LIMITED	Meet No/Date: 19/87-ALC1/2015 07.12.2015	Status: Deferred
	HQ File :01/87/050/00191/AM16/	RLA File :09/24/040/00049/AM16/	Lic.No/Date:0910062005 12.05.2015	
Decision: A copy of application has been forwarded to D/o C&PC on 29.10.2015. Reminder issued to D/o C&PC to furnish comments within 15 days. Comments still awaited.				

103	Case No.: 1/13/87-ALC1/2015	Party Name: VEEKAY POLYCOATS LTD.	Meet No/Date: 19/87-ALC1/2015 07.12.2015	Status: Deferred
	HQ File :01/87/050/00107/AM16/	RLA File :05/24/040/00038/AM16/	Lic.No/Date:0510394256 14.05.2015	
Decision: A D/L dated 09.09.2015 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 13.11.2015 giving 15 days time for submission of information. Reply still awaited from the firm.				

104	Case No.: 30/16/87-ALC1/2015	Party Name: HUNTSMAN INTERNATIONAL (INDIA) PVT. LTD.	Meet No/Date: 19/87-ALC1/2015 07.12.2015	Status: Deferred
	HQ File :01/87/050/00153/AM16/	RLA File :03/94/040/00014/AM16/	Lic.No/Date:0310795940 15.05.2015	
Decision: A copy of application has been forwarded to D/o C&PC on 27.08.2015. Reminder issued to D/o C&PC to furnish comments within 15 days. Comments still awaited.				

105	Case No.: 10/13/87-ALC1/2015	Party Name: ARVIND LIMITED	Meet No/Date: 19/87-ALC1/2015 07.12.2015	Status: Deferred
	HQ File :01/87/050/00116/AM16/	RLA File :08/24/040/00049/AM16/	Lic.No/Date:0810135287 18.05.2015	
Decision: A copy of reply against D/o C&PC's letter dated 29.06.2015 has been received from the firm, which has been forwarded to D/o C&PC for their comments. Reminder issued to D/o C&PC to furnish comments within 15 days. Comments still awaited.				

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106	Case No.: 33/16/87-ALC1/2015	Party Name:EXPANDED POLYMER SYSTEMS PVT. LTD	Meet No/Date:19/87- ALC1/2015 07.12.2015	Status: Deferred
	HQ File :01/87/050/00156/AM16/	RLA File :03/94/040/00067/AM16/	Lic.No/Date:0310795972 18.05.2015	
Decision: A copy of application has been forwarded to D/o C&PC on 10.09.2015. Reminder issued to D/o C&PC to furnish comments within 15 days. Comments still awaited.				

107	Case No.: 31/16/87-ALC1/2015	Party Name:GTM PLASTICS LLP	Meet No/Date:19/87- ALC1/2015 07.12.2015	Status: Deferred
	HQ File :01/87/050/00154/AM16/	RLA File :03/94/040/00029/AM16/	Lic.No/Date:0310796128 22.05.2015	
Decision: A copy of application has been forwarded to D/o C&PC on 27.08.2015. Reminder issued to D/o C&PC to furnish comments within 15 days. Comments still awaited.				

108	Case No.: 32/16/87-ALC1/2015	Party Name:EXPANDED POLYMER SYSTEMS PVT. LTD	Meet No/Date:19/87- ALC1/2015 07.12.2015	Status: Deferred
	HQ File :01/87/050/00155/AM16/	RLA File :03/94/040/00056/AM16/	Lic.No/Date:0310796199 26.05.2015	
Decision: A copy of application has been forwarded to D/o C&PC on 10.09.2015. Reminder issued to D/o C&PC to furnish comments within 15 days. Comments still awaited.				

109	Case No.: 35/16/87-ALC1/2015	Party Name:GUARNIFLON INDIA PVT.LTD.	Meet No/Date:19/87- ALC1/2015 07.12.2015	Status: Deferred
	HQ File :01/87/050/00158/AM16/	RLA File :03/94/040/00122/AM16/	Lic.No/Date:0310796249 27.05.2015	
Decision: A copy of application has been forwarded to D/o C&PC on 10.09.2015. Reminder issued to D/o C&PC to furnish comments within 15 days. Comments still awaited.				

110	Case No.: 50/18/87-ALC1/2015	Party Name:VISEN INDUSTRIES LIMITED	Meet No/Date:19/87- ALC1/2015 07.12.2015	Status: Deferred
	HQ File :01/87/050/00220/AM16/	RLA File :03/95/040/01032/AM15/	Lic.No/Date:0310796244 27.05.2015	
Decision: A copy of application has been forwarded to D/o C&PC on 16.10.2015. Reminder issued to D/o C&PC to furnish comments within 15 days. Comments still awaited.				

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111	Case No.: 51/18/87-ALC1/2015	Party Name:SPECIALITY POLYMERS PVT. LTD., NO.1, NAVARANG	Meet No/Date:19/87-ALC1/2015 07.12.2015	Status: Deferred
	HQ File :01/87/050/00221/AM16/	RLA File :03/95/040/00014/AM16/	Lic.No/Date:0310796232 27.05.2015	
Decision: A copy of application has been forwarded to D/o C&PC on 29.10.2015. Reminder issued to D/o C&PC to furnish comments within 15 days. Comments still awaited.				

112	Case No.: 43/18/87-ALC1/2015	Party Name:J.J. POLYPLAST PVT. LTD.	Meet No/Date:19/87-ALC1/2015 07.12.2015	Status: Deferred
	HQ File :01/87/050/00213/AM16/	RLA File :03/94/040/00065/AM16/	Lic.No/Date:0310796323 29.05.2015	
Decision: A D/L No. 46011/139/2015-PC.II dated 03.12.2015 was issued by D/o C&PC to firm. Reply still awaited. Thus, the Committee decided to issue reminder to the firm giving 15 days time for submission of the requisite information.				

113	Case No.: 2/13/87-ALC1/2015	Party Name:METALIC IMPRESSIONS (INDIA)PVT LTD	Meet No/Date:19/87-ALC1/2015 07.12.2015	Status: Deferred
	HQ File :01/87/050/00108/AM16/	RLA File :05/24/040/00082/AM16/	Lic.No/Date:0510394417 03.06.2015	
Decision: A copy of application has been forwarded to D/o C&PC on 28.07.2015. Reminder issued to D/o C&PC to furnish comments within 15 days. Comments still awaited.				

114	Case No.: 36/16/87-ALC1/2015	Party Name:ACG PHARMAPACK PVT LTD	Meet No/Date:19/87-ALC1/2015 07.12.2015	Status: Deferred
	HQ File :01/87/050/00159/AM16/	RLA File :03/94/040/00132/AM16/	Lic.No/Date:0310796440 04.06.2015	
Decision: A D/L No. 46011/64/2011-PC.II was issued by D/o C&PC to firm. Reply still awaited. Thus, the Committee decided to issue reminder to the firm giving 15 days time for submission of the requisite information.				

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115	Case No.:40/18/87-ALC1/2015	Party Name:SOLVAY SPECIALITIES INDIA PVT.LTD.	Meet No/Date:19/87- ALC1/2015 07.12.2015	Status: Deferred
	HQ File :01/87/050/00210/AM16/	RLA File :03/95/040/00855/AM15/	Lic.No/Date:0310796439 04.06.2015	
	Decision: A D/L No. 46011/128/2015-PC.II dated 23.11.2015 was issued by D/o C&PC to firm. Reply still awaited. Thus, the Committee decided to issue reminder to the firm giving 15 days time for submission of the requisite information.			

116	Case No.:41/18/87-ALC1/2015	Party Name:SOLVAY SPECIALITIES INDIA PVT.LTD.	Meet No/Date:19/87- ALC1/2015 07.12.2015	Status: Deferred
	HQ File :01/87/050/00211/AM16/	RLA File :03/95/040/00856/AM15/	Lic.No/Date:0310796443 04.06.2015	
	Decision: A D/L No. 46011/128/2015-PC.II dated 23.11.2015 was issued by D/o C&PC to firm. Reply still awaited. Thus, the Committee decided to issue reminder to the firm giving 15 days time for submission of the requisite information.			

117	Case No.:14/16/87-ALC1/2015	Party Name:ROYAL TOUCH FABLON PVT. LTD.,	Meet No/Date:19/87- ALC1/2015 07.12.2015	Status: Deferred
	HQ File :01/87/050/00137/AM16/	RLA File :02/24/040/00030/AM16/	Lic.No/Date:0210205857 05.06.2015	
	Decision: A copy of application has been forwarded to D/o C&PC on 10.09.2015. Comments still awaited. Reminder issued to D/o C&PC to furnish comments within 15 days.			

118	Case No.:1/11/87-ALC1/2015	Party Name:KOHINOOR INDIA PVT.LTD	Meet No/Date:19/87- ALC1/2015 07.12.2015	Status: Deferred
	HQ File :01/87/050/00097/AM16/	RLA File :30/24/040/00045/AM15/	Lic.No/Date:3010103515 08.06.2015	
	Decision: RLA and firm were requested vide letter dated 26.06.2015 and 13.10.2015 to furnish 4.7 application expeditiously. Reply still awaited. Thus, the Committee decided to issue last & final reminder to the firm giving 15 days time for submission of the requisite information.			

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119	Case No.:1/14/87-ALC1/2015	Party Name:NATUR TEC INDIA PRIVATE LIMITED	Meet No/Date:19/87-ALC1/2015 07.12.2015	Status: Deferred
	HQ File :01/87/050/00121/AM16/	RLA File :04/24/040/00059/AM16/	Lic.No/Date:0410160647 08.06.2015	
Decision: A copy of application has been forwarded to D/o C&PC on 15.07.2015. Reminder issued to D/o C&PC to furnish comments within 15 days. Comments still awaited.				

120	Case No.:8/16/87-ALC1/2015	Party Name:SWASTIK POLYMERS	Meet No/Date:19/87-ALC1/2015 07.12.2015	Status: Deferred
	HQ File :01/87/050/00131/AM16/	RLA File :05/24/040/00095/AM16/	Lic.No/Date:0510394463 08.06.2015	
Decision: A D/L No. 46011/61/2015-PC.II dated 16.09.2015 was issued by D/o C&PC to firm. Reply still awaited. Reminder to be issued to the firm to send comments within 15 days.				

121	Case No.:24/16/87-ALC1/2015	Party Name:FLEXITUFF INTERNATIONAL LTD.,	Meet No/Date:19/87-ALC1/2015 07.12.2015	Status: Deferred
	HQ File :01/87/050/00147/AM16/	RLA File :56/24/040/00011/AM16/	Lic.No/Date:5610004621 09.06.2015	
Decision: A copy of application has been forwarded to D/o C&PC on 27.08.2015. Reminder issued to D/o C&PC to furnish comments within 15 days. Comments still awaited.				

122	Case No.:7/16/87-ALC1/2015	Party Name:BLS POLYMERS LTD.	Meet No/Date:19/87-ALC1/2015 07.12.2015	Status: Deferred
	HQ File :01/87/050/00130/AM16/	RLA File :05/23/040/00062/AM16/	Lic.No/Date:0510394495 10.06.2015	
Decision: A copy of application has been forwarded to D/o C&PC on 10.09.2015. Reminder issued to D/o C&PC to furnish comments within 15 days. Comments still awaited.				

123	Case No.:9/16/87-ALC1/2015	Party Name:VIKAS GLOBALONE LIMITED	Meet No/Date:19/87-ALC1/2015 07.12.2015	Status: Deferred
	HQ File :01/87/050/00132/AM16/	RLA File :05/24/040/00108/AM16/	Lic.No/Date:0510394515 10.06.2015	
Decision: A copy of application has been forwarded to D/o C&PC on 27.08.2015. Reminder issued to D/o C&PC to furnish comments within 15 days. Comments still awaited.				

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124	Case No.: 6/18/87-ALC1/2015	Party Name:BLS POLYMERS LTD.	Meet No/Date:19/87-ALC1/2015 07.12.2015	Status: Deferred
	HQ File :01/87/050/00176/AM16/	RLA File :05/23/040/00064/AM16/	Lic.No/Date:0510394496 10.06.2015	
Decision: A copy of application has been forwarded to D/o C&PC on 29.10.2015. Reminder issued to D/o C&PC to furnish comments within 15 days. Comments still awaited.				

125	Case No.: 26/18/87-ALC1/2015	Party Name:SNF [INDIA] PVT. LTD.,	Meet No/Date:19/87-ALC1/2015 07.12.2015	Status: Deferred
	HQ File :01/87/050/00196/AM16/	RLA File :26/24/040/00004/AM16/	Lic.No/Date:2610012716 10.06.2015	
Decision: A copy of application has been forwarded to D/o C&PC on 29.10.2015. Reminder issued to D/o C&PC to furnish comments within 15 days. Comments still awaited.				

126	Case No.: 44/18/87-ALC1/2015	Party Name:GARGI HUTTENES ALBERTUS PVT. LTD.,	Meet No/Date:19/87-ALC1/2015 07.12.2015	Status: Deferred
	HQ File :01/87/050/00214/AM16/	RLA File :03/94/040/00080/AM16/	Lic.No/Date:0310796541 10.06.2015	
Decision: A copy of application has been forwarded to D/o C&PC on 29.10.2015. Reminder issued to D/o C&PC to furnish comments within 15 days. Comments still awaited.				

127	Case No.: 42/18/87-ALC1/2015	Party Name:J.J. POLYPLAST PVT. LTD.	Meet No/Date:19/87-ALC1/2015 07.12.2015	Status: Deferred
	HQ File :01/87/050/00212/AM16/	RLA File :03/94/040/00064/AM16/	Lic.No/Date:0310796587 12.06.2015	
Decision: A D/L No. 46011/139/2015-PC.II dated 03.12.2015 was issued by D/o C&PC to firm. Reply still awaited. Thus, the Committee decided to issue reminder to the firm giving 15 days time for submission of the requisite information.				

128	Case No.: 12/16/87-ALC1/2015	Party Name:K.R.T. POLYMERS,	Meet No/Date:19/87-ALC1/2015 07.12.2015	Status: Deferred
	HQ File :01/87/050/00135/AM16/	RLA File :32/24/040/00006/AM16/	Lic.No/Date:3210077567 17.06.2015	
Decision: A copy of application has been forwarded to D/o C&PC on 10.09.2015. Reminder issued to D/o C&PC to furnish comments within 15 days. Comments still awaited.				

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129	Case No.: 39/16/87-ALC1/2015	Party Name:ENVITECH CHEMICAL SPECIALITIES PVT. LTD	Meet No/Date:19/87- ALC1/2015 07.12.2015	Status: Deferred
	HQ File :01/87/050/00162/AM16/	RLA File :31/83/040/00037/AM16/	Lic.No/Date:3110065488 19.06.2015	
Decision: A copy of application has been forwarded to D/o C&PC on 10.09.2015. Reminder issued to D/o C&PC to furnish comments within 15 days. Comments still awaited.				

130	Case No.: 69/18/87-ALC1/2015	Party Name:VISION POLYMER PVT LTD	Meet No/Date:19/87- ALC1/2015 07.12.2015	Status: Deferred
	HQ File :01/87/050/00239/AM16/	RLA File :34/24/040/00085/AM16/	Lic.No/Date:3410041307 19.06.2015	
Decision: A copy of application has been forwarded to D/o C&PC on 29.10.2015. Reminder issued to D/o C&PC to furnish comments within 15 days. Comments still awaited.				

131	Case No.: 13/16/87-ALC1/2015	Party Name:METRO VALVES, (PROP: C.T. BALAMURUGAN)	Meet No/Date:19/87- ALC1/2015 07.12.2015	Status: Deferred
	HQ File :01/87/050/00136/AM16/	RLA File :32/24/040/00009/AM16/	Lic.No/Date:3210077568 22.06.2015	
Decision: A copy of application has been forwarded to D/o C&PC on 10.09.2015. Reminder issued to D/o C&PC to furnish comments within 15 days. Comments still awaited.				

132	Case No.: 12/18/87-ALC1/2015	Party Name:SPERRY PLAST LTD.	Meet No/Date:19/87- ALC1/2015 07.12.2015	Status: Deferred
	HQ File :01/87/050/00182/AM16/	RLA File :05/24/040/00129/AM16/	Lic.No/Date:0510394666 23.06.2015	
Decision: A D/L No. 46011/7/2011-PC.II dated 19.11.2015 was issued by D/o C&PC to firm. Reply still awaited. Thus, the Committee decided to issue reminder to the firm giving 15 days time for submission of the requisite information.				

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133	Case No.:63/18/87-ALC1/2015	Party Name:RAJSHA CHEMICALS PVT.LTD,	Meet No/Date:19/87- ALC1/2015 07.12.2015	Status: Deferred
	HQ File :01/87/050/00233/AM16/	RLA File :34/24/040/00041/AM16/	Lic.No/Date:3410041315 23.06.2015	
Decision: A copy of application has been forwarded to D/o C&PC on 29.10.2015. Reminder issued to D/o C&PC to furnish comments within 15 days. Comments still awaited.				

134	Case No.:56/18/87-ALC1/2015	Party Name:LLOYD INSULATIONS (INDIA) LIMITED	Meet No/Date:19/87- ALC1/2015 07.12.2015	Status: Deferred
	HQ File :01/87/050/00226/AM16/	RLA File :03/95/040/00140/AM16/	Lic.No/Date:0310796833 24.06.2015	
Decision: A copy of application has been forwarded to D/o C&PC on 16.10.2015. Reminder issued to D/o C&PC to furnish comments within 15 days. Comments still awaited.				

135	Case No.:3/17/87-ALC1/2015	Party Name:TYTAN ORGANICS PVT. LTD.,	Meet No/Date:19/87- ALC1/2015 07.12.2015	Status: Deferred
	HQ File :01/87/050/00170/AM16/	RLA File :03/95/040/00561/AM15/	Lic.No/Date:0310796867 25.06.2015	
Decision: The Committee noted that the copy of application placed under para 4.7 of HBP is still awaited from RLA. Thus, it was decided to call for the application for further consideration.				

136	Case No.:13/18/87-ALC1/2015	Party Name:SWASTIK POLYMERS	Meet No/Date:19/87- ALC1/2015 07.12.2015	Status: Deferred
	HQ File :01/87/050/00183/AM16/	RLA File :05/24/040/00134/AM16/	Lic.No/Date:0510394697 25.06.2015	
Decision: A copy of application has been forwarded to D/o C&PC on 29.10.2015. Reminder issued to D/o C&PC to furnish comments within 15 days. Comments still awaited.				

137	Case No.:22/16/87-ALC1/2015	Party Name:HALDIA PETROCHEMICALS LTD.	Meet No/Date:19/87- ALC1/2015 07.12.2015	Status: Deferred
	HQ File :01/87/050/00145/AM16/	RLA File :02/24/040/00046/AM16/	Lic.No/Date:0210205926 26.06.2015	
Decision: A copy of application has been forwarded to D/o C&PC on 10.09.2015. Reminder issued to D/o C&PC to furnish comments within 15 days. Comments still awaited.				

138	Case No.:23/16/87-ALC1/2015	Party Name:HALDIA PETROCHEMICALS LTD.	Meet No/Date:19/87- ALC1/2015 07.12.2015	Status: Deferred
	HQ File :01/87/050/00146/AM16/	RLA File :02/24/040/00047/AM16/	Lic.No/Date:0210205927 26.06.2015	
Decision: A copy of application has been forwarded to D/o C&PC on 10.09.2015. Reminder issued to D/o C&PC to furnish comments within 15 days. Comments still awaited.				

139	Case No.:38/16/87-ALC1/2015	Party Name:SRIRAM COMPOUNDS PVT. LTD.	Meet No/Date:19/87- ALC1/2015 07.12.2015	Status: Deferred
	HQ File :01/87/050/00161/AM16/	RLA File :05/24/040/00125/AM16/	Lic.No/Date:0510394727 26.06.2015	
Decision: A copy of application has been forwarded to D/o C&PC on 10.09.2015. Reminder issued to D/o C&PC to furnish comments within 15 days. Comments still awaited.				

140	Case No.:29/18/87-ALC1/2015	Party Name:CIKAUTXO INDIA PRIVATE LIMITED	Meet No/Date:19/87- ALC1/2015 07.12.2015	Status: Deferred
	HQ File :01/87/050/00199/AM16/	RLA File :31/83/040/00043/AM16/	Lic.No/Date:3110065522 01.07.2015	
Decision: A copy of application has been forwarded to DIPP on 29.10.2015. Comments still awaited. The Committee decided that a reminder may be issued to DIPP to furnish comments expeditiously.				

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Case No.:2/14/87-ALC1/2015	Party Name:SANGIR PLASTICS PVT. LTD.	Meet No/Date:19/87- ALC1/2015 07.12.2015	Status: Approved
HQ File :01/87/050/00122/AM16/	RLA File :03/95/040/00940/AM15/	Lic.No/Date:0310797022 02.07.2015	
Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/35/2015-PC.II dated 02.11.2015, the Committee approved following adhoc norms:			
EXPORT ITEM	QTY in kg/Number	IMPORT ITEM	QTY
Articles/Pipe made of PVDF	1 kg	PVDF Granules	1.03 Kg
Articles/Fitting made of PVDF	1 kg	PVDF Granules	1.03 Kg
RLA may take consequential action as per Policy / Procedures.			

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142	Case No.:45/18/87-ALC1/2015	Party Name:KONNARK POLYMER PVT. LTD	Meet No/Date:19/87- ALC1/2015 07.12.2015	Status: Deferred
	HQ File :01/87/050/00215/AM16/	RLA File :03/94/040/00130/AM16/	Lic.No/Date:0310797038 02.07.2015	
	Decision: A D/L No. 46011/44/2014-PC.II dated 06.11.2015 was issued by D/o C&PC to firm. Reply still awaited. Thus, the Committee decided to issue reminder to the firm giving 15 days time for submission of the requisite information.			

143	Case No.:64/18/87-ALC1/2015	Party Name:VISION PRODUCTS (P) LTD	Meet No/Date:19/87- ALC1/2015 07.12.2015	Status: Deferred
	HQ File :01/87/050/00234/AM16/	RLA File :34/24/040/00076/AM16/	Lic.No/Date:3410041344 02.07.2015	
	Decision: A D/L No. 46011/88/2008-PC.II dated 24.11.2015 was issued by D/o C&PC to firm. Reply still awaited. Thus, the Committee decided to issue reminder to the firm giving 15 days time for submission of the requisite information.			

144	Case No.:65/18/87-ALC1/2015	Party Name:VISION PRODUCTS (P) LTD	Meet No/Date:19/87- ALC1/2015 07.12.2015	Status: Deferred
	HQ File :01/87/050/00235/AM16/	RLA File :34/24/040/00077/AM16/	Lic.No/Date:3410041346 02.07.2015	
	Decision: A D/L No. 46011/88/2008-PC.II dated 24.11.2015 was issued by D/o C&PC to firm. Reply still awaited. Thus, the Committee decided to issue reminder to the firm giving 15 days time for submission of the requisite information.			

145	Case No.:66/18/87-ALC1/2015	Party Name:VISION PRODUCTS (P) LTD	Meet No/Date:19/87- ALC1/2015 07.12.2015	Status: Deferred
	HQ File :01/87/050/00236/AM16/	RLA File :34/24/040/00078/AM16/	Lic.No/Date:3410041345 02.07.2015	
	Decision: A D/L No. 46011/88/2008-PC.II dated 24.11.2015 was issued by D/o C&PC to firm. Reply still awaited. Thus, the Committee decided to issue reminder to the firm giving 15 days time for submission of the requisite information.			

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146	Case No.:3/14/87-ALC1/2015	Party Name:PALMETTO INDUSTRIES (INDIA) PVT. LIMITED,	Meet No/Date:19/87-ALC1/2015 07.12.2015	Status: Deferred
	HQ File :01/87/050/00123/AM16/	RLA File :04/24/040/00014/AM16/	Lic.No/Date:0410160761 03.07.2015	
Decision: A D/L dated 28.09.2015 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 05.11.2015 giving 15 days time for submission of information. Reply still awaited from the firm.				

147	Case No.:67/18/87-ALC1/2015	Party Name:VISION PRODUCTS (P) LTD	Meet No/Date:19/87-ALC1/2015 07.12.2015	Status: Deferred
	HQ File :01/87/050/00237/AM16/	RLA File :34/24/040/00079/AM16/	Lic.No/Date:3410041351 03.07.2015	
Decision: A D/L No. 46011/88/2008-PC.II dated 24.11.2015 was issued by D/o C&PC to firm. Reply still awaited. Thus, the Committee decided to issue reminder to the firm giving 15 days time for submission of the requisite information.				

148	Case No.:68/18/87-ALC1/2015	Party Name:VISION PRODUCTS (P) LTD	Meet No/Date:19/87-ALC1/2015 07.12.2015	Status: Deferred
	HQ File :01/87/050/00238/AM16/	RLA File :34/24/040/00080/AM16/	Lic.No/Date:3410041352 03.07.2015	
Decision: A D/L No. 46011/88/2008-PC.II dated 24.11.2015 was issued by D/o C&PC to firm. Reply still awaited. Thus, the Committee decided to issue reminder to the firm giving 15 days time for submission of the requisite information.				

149	Case No.:24/18/87-ALC1/2015	Party Name:JJ.PLASTALLOY PVT. LTD.,	Meet No/Date:19/87-ALC1/2015 07.12.2015	Status: Deferred
	HQ File :01/87/050/00194/AM16/	RLA File :15/24/040/00010/AM16/	Lic.No/Date:1510022068 04.07.2015	
Decision: A D/L No. 46011/25/2015 dated 30.11.2015 was issued by D/o C&PC to firm. Reply still awaited. Thus, the Committee decided to issue reminder to the firm giving 15 days time for submission of the requisite information.				

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150	Case No.: 2/16/87-ALC1/2015	Party Name:WEILBURGER COATINGS (INDIA) PRIVATE LIMITED	Meet No/Date:19/87-ALC1/2015 07.12.2015	Status: Deferred
	HQ File :01/87/050/00125/AM16/	RLA File :02/24/040/00227/AM14/	Lic.No/Date:0210205952 06.07.2015	
Decision: A copy of application has been forwarded to D/o C&PC on 27.08.2015. Reminder issued to D/o C&PC to furnish comments within 15 days. Comments still awaited.				

151	Case No.: 3/16/87-ALC1/2015	Party Name:WEILBURGER COATINGS (INDIA) PRIVATE LIMITED	Meet No/Date:19/87-ALC1/2015 07.12.2015	Status: Deferred
	HQ File :01/87/050/00126/AM16/	RLA File :02/24/040/00112/AM15/	Lic.No/Date:0210205949 06.07.2015	
Decision: A copy of application has been forwarded to D/o C&PC on 27.08.2015. Reminder issued to D/o C&PC to furnish comments within 15 days. Comments still awaited.				

152	Case No.: 4/16/87-ALC1/2015	Party Name:WEILBURGER COATINGS (INDIA) PRIVATE LIMITED	Meet No/Date:19/87-ALC1/2015 07.12.2015	Status: Deferred
	HQ File :01/87/050/00127/AM16/	RLA File :02/24/040/00179/AM14/	Lic.No/Date:0210205950 06.07.2015	
Decision: A D/L dated 24.09.2015 was issued by D/o C&PC to firm. Reply still awaited. Thus, the Committee decided to issue last & final reminder to the firm giving 15 days time for submission of the requisite information.				

153	Case No.: 58/18/87-ALC1/2015	Party Name:SERVO-MED INDUSTRIES PVT.LTD.,	Meet No/Date:19/87-ALC1/2015 07.12.2015	Status: Deferred
	HQ File :01/87/050/00228/AM16/	RLA File :03/95/040/00258/AM16/	Lic.No/Date:0310797077 06.07.2015	
Decision: A copy of application has been forwarded to D/o C&PC on 29.10.2015. Reminder issued to D/o C&PC to furnish comments within 15 days. Comments still awaited.				

154	Case No.: 46/18/87-ALC1/2015	Party Name:HERBERT BROWN PHARMACEUTICAL & RESEARCH LABS	Meet No/Date:19/87-ALC1/2015 07.12.2015	Status: Deferred
	HQ File :01/87/050/00216/AM16/	RLA File :03/94/040/00266/AM16/	Lic.No/Date:0310797093 07.07.2015	
Decision: A copy of application has been forwarded to D/o C&PC on 29.10.2015. Reminder issued to D/o C&PC to furnish comments within 15 days. Comments still awaited.				

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155	Case No.: 60/18/87-ALC1/2015	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:19/87-ALC1/2015 07.12.2015	Status: Deferred
	HQ File :01/87/050/00230/AM16/	RLA File :17/24/040/00027/AM16/	Lic.No/Date:1710006141 08.07.2015	
Decision: A copy of application has been forwarded to D/o C&PC on 29.10.2015. Reminder issued to D/o C&PC to furnish comments within 15 days. Comments still awaited.				

156	Case No.: 61/18/87-ALC1/2015	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:19/87-ALC1/2015 07.12.2015	Status: Deferred
	HQ File :01/87/050/00231/AM16/	RLA File :17/24/040/00028/AM16/	Lic.No/Date:1710006142 08.07.2015	
Decision: A copy of application has been forwarded to D/o C&PC on 29.10.2015. Reminder issued to D/o C&PC to furnish comments within 15 days. Comments still awaited.				

157	Case No.: 31/18/87-ALC1/2015	Party Name:FPI INDUSTRIES PRIVATE LIMITED	Meet No/Date:19/87-ALC1/2015 07.12.2015	Status: Deferred
	HQ File :01/87/050/00201/AM16/	RLA File :31/83/040/00046/AM16/	Lic.No/Date:3110065532 09.07.2015	
Decision: A D/L No. 46011/137/2010-PC-II dated 02.12.2015 was issued by D/o C&PC to firm. Reply still awaited. Thus, the Committee decided to issue reminder to the firm giving 15 days time for submission of the requisite information.				

158	Case No.: 62/18/87-ALC1/2015	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:19/87-ALC1/2015 07.12.2015	Status: Deferred
	HQ File :01/87/050/00232/AM16/	RLA File :17/24/040/00031/AM16/	Lic.No/Date:1710006148 10.07.2015	
Decision: A copy of application has been forwarded to D/o C&PC on 29.10.2015. Reminder issued to D/o C&PC to furnish comments within 15 days. Comments still awaited.				

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159	Case No.: 34/18/87-ALC1/2015	Party Name:SUMILON POLYESTER LIMITED	Meet No/Date:19/87- ALC1/2015 07.12.2015	Status: Deferred
	HQ File :01/87/050/00204/AM16/	RLA File :52/24/040/00005/AM16/	Lic.No/Date:5210041578 14.07.2015	
Decision: A D/L No. 46011/136/2015-PC-II dated 04.12.2015 was issued by D/o C&PC to firm. Reply still awaited. Thus, the Committee decided to issue reminder to the firm giving 15 days time for submission of the requisite information.				

160	Case No.: 35/18/87-ALC1/2015	Party Name:SUMILON INDUSTRIES LIMITED,	Meet No/Date:19/87- ALC1/2015 07.12.2015	Status: Deferred
	HQ File :01/87/050/00205/AM16/	RLA File :52/24/040/00006/AM16/	Lic.No/Date:5210041579 14.07.2015	
Decision: A D/L No. 46011/136/2015-PC-II dated 04.12.2015 was issued by D/o C&PC to firm. Reply still awaited. Thus, the Committee decided to issue reminder to the firm giving 15 days time for submission of the requisite information.				

161	Case No.: 39/18/87-ALC1/2015	Party Name:MPD INDUSTRIES PVT. LTD.,	Meet No/Date:19/87- ALC1/2015 07.12.2015	Status: Deferred
	HQ File :01/87/050/00209/AM16/	RLA File :56/24/040/00012/AM16/	Lic.No/Date:5610004644 14.07.2015	
Decision: A D/L No. 46011/63/2015-PC II dated 04.11.2015 was issued by D/o C&PC to firm. Reply still awaited. Thus, the Committee decided to issue reminder to the firm giving 15 days time for submission of the requisite information.				

162	Case No.: 59/18/87-ALC1/2015	Party Name:ZENITH INDUSTRIAL RUBBER PRODUCTS PVT. LTD	Meet No/Date:19/87- ALC1/2015 07.12.2015	Status: Deferred
	HQ File :01/87/050/00229/AM16/	RLA File :03/95/040/00261/AM16/	Lic.No/Date:0310797230 14.07.2015	
Decision: A copy of application has been forwarded to DIPP on 29.10.2015. Reminder issued to DIPP to furnish comments within 15 days. Comments still awaited.				

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163	Case No.:47/18/87-ALC1/2015	Party Name:DODIA ESTABLISHMENT	Meet No/Date:19/87-ALC1/2015 07.12.2015	Status: Deferred
	HQ File :01/87/050/00217/AM16/	RLA File :03/94/040/00267/AM16/	Lic.No/Date:0310797270 15.07.2015	
Decision: A copy of application has been forwarded to D/o C&PC on 16.10.2015. Reminder issued to D/o C&PC to furnish comments within 15 days. Comments still awaited.				

164	Case No.:57/18/87-ALC1/2015	Party Name:LLOYD INSULATIONS (INDIA) LIMITED	Meet No/Date:19/87-ALC1/2015 07.12.2015	Status: Deferred
	HQ File :01/87/050/00227/AM16/	RLA File :03/95/040/00208/AM16/	Lic.No/Date:0310797257 15.07.2015	
Decision: A copy of application has been forwarded to D/o C&PC on 29.10.2015. Reminder issued to D/o C&PC to furnish comments within 15 days. Comments still awaited.				

165	Case No.:1/16/87-ALC1/2015	Party Name:QREX FLEX PRIVATE LIMITED	Meet No/Date:19/87-ALC1/2015 07.12.2015	Status: withdrawn
	HQ File :01/87/050/00124/AM16/	RLA File :52/24/040/00021/AM16/	Lic.No/Date:5210041582 17.07.2015	
Decision: RLA, Surat vide letter No. 52/24/040/00021/AM16 dated 24.11.2015 has informed that the advance authorization was issued to firm on repeat basis (Adhoc Norms) vide decision of the NC in its Meeting No. 8/87-ALC1/2015 held on 29.05.2015 in respect of Advance Authorization No. 5210041273 dated 21.10.2014 .				
In view of above, the Committee decided to withdraw the case.				

166	Case No.:20/18/87-ALC1/2015	Party Name:VIJAY ENTERPRISES PVT.LTD.	Meet No/Date:19/87-ALC1/2015 07.12.2015	Status: Deferred
	HQ File :01/87/050/00190/AM16/	RLA File :08/24/040/00089/AM16/	Lic.No/Date:0810135688 17.07.2015	
Decision: A copy of application has been forwarded to D/o C&PC on 29.10.2015. Reminder issued to D/o C&PC to furnish comments within 15 days. Comments still awaited.				

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167	Case No.:5/16/87-ALC1/2015	Party Name:SAMPARK INDUSTRIES LTD	Meet No/Date:19/87-ALC1/2015 07.12.2015	Status: Withdrawn
	HQ File :01/87/050/00128/AM16/	RLA File :05/24/040/00182/AM16/	Lic.No/Date:0510395019 21.07.2015	
Decision: RLA New Delhi (CLA) vide letter No. 05/024/040/000182/AM-16/ZALC-II/CLA dated 09.11.2015 has informed that the advance authorization was issued based on repeat Basis against adhoc norms fixed vide Meeting No. 09/87-ALC1/2015 dated 04.06.2015 in terms of Para 4.12 of HBP Vol. I 2015-2020.				
In view of above, the Committee decided to withdraw the case.				

168	Case No.:23/18/87-ALC1/2015	Party Name:JJ.PLASTALLOY PVT. LTD.,	Meet No/Date:19/87-ALC1/2015 07.12.2015	Status: Deferred
	HQ File :01/87/050/00193/AM16/	RLA File :15/24/040/00011/AM16/	Lic.No/Date:1510022070 23.07.2015	
Decision: A D/L No. 46011/25/2015 dated 30.11.2015 was issued by D/o C&PC to firm. Reply still awaited. Thus, the Committee decided to issue reminder to the firm giving 15 days time for submission of the requisite information.				

169	Case No.:3/18/87-ALC1/2015	Party Name:GEM POLYTECH INDUSTRIES PVT.LTD.	Meet No/Date:19/87-ALC1/2015 07.12.2015	Status: Deferred
	HQ File :01/87/050/00173/AM16/	RLA File :02/24/040/00071/AM16/	Lic.No/Date:0210206010 24.07.2015	
Decision: A D/L No. 46011/12/2012-PC-II dated 26.11.2015 was issued by D/o C&PC to firm. Reply still awaited. Thus, the Committee decided to issue reminder to the firm giving 15 days time for submission of the requisite information.				

170	Case No.:7/18/87-ALC1/2015	Party Name:BHARTI RUBBER OVERSEAS	Meet No/Date:19/87-ALC1/2015 07.12.2015	Status: Deferred
	HQ File :01/87/050/00177/AM16/	RLA File :05/23/040/00179/AM16/	Lic.No/Date:0510395081 24.07.2015	
Decision: A copy of application has been forwarded to DIPP on 29.10.2015. Reminder issued to DIPP to furnish comments within 15 days. Comments still awaited.				

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171	Case No.: 21/16/87-ALC1/2015	Party Name:MACRO POLYMERS P. LTD.	Meet No/Date:19/87-ALC1/2015 07.12.2015	Status: Withdrawn
	HQ File :01/87/050/00144/AM16/	RLA File :08/24/040/00093/AM16/	Lic.No/Date:0810135751 28.07.2015	
	Decision: RLA, Ahmedabad vide letter No. 08/24/40/0093/AM16 dated 06.11.2015 has informed that the advance authorization was issued to firm on repeat basis (Adhoc Norms) in terms of Para 4.12(a)(vi) of the Hand Book 2015-2020. In view of above, the Committee decided to withdraw the case.			

172	Case No.: 14/18/87-ALC1/2015	Party Name:VIKAS GLOBALONE LIMITED	Meet No/Date:19/87-ALC1/2015 07.12.2015	Status: Deferred
	HQ File :01/87/050/00184/AM16/	RLA File :05/24/040/00207/AM16/	Lic.No/Date:0510395113 28.07.2015	
	Decision: A D/L No. 46011/82/2012-PC II dated 27.11.2015 was issued by D/o C&PC to firm. Reply still awaited. Thus, the Committee decided to issue reminder to the firm giving 15 days time for submission of the requisite information.			

173	Case No.: 15/18/87-ALC1/2015	Party Name:VIKAS GLOBALONE LIMITED	Meet No/Date:19/87-ALC1/2015 07.12.2015	Status: Deferred
	HQ File :01/87/050/00185/AM16/	RLA File :05/24/040/00210/AM16/	Lic.No/Date:0510395114 28.07.2015	
	Decision: A D/L No. 46011/82/2012-PC II dated 27.11.2015 was issued by D/o C&PC to firm. Reply still awaited. Thus, the Committee decided to issue reminder to the firm giving 15 days time for submission of the requisite information.			

174	Case No.: 22/18/87-ALC1/2015	Party Name:JJ.PLASTALLOY PVT. LTD.,	Meet No/Date:19/87-ALC1/2015 07.12.2015	Status: Deferred
	HQ File :01/87/050/00192/AM16/	RLA File :15/24/040/00009/AM16/	Lic.No/Date:1510022071 28.07.2015	
	Decision: A D/L No. 46011/25/2015 dated 30.11.2015 was issued by D/o C&PC to firm. Reply still awaited. Thus, the Committee decided to issue reminder to the firm giving 15 days time for submission of the requisite information.			

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175	Case No.: 27/18/87-ALC1/2015	Party Name:EASTMAN RECLAMATIONS	Meet No/Date:19/87-ALC1/2015 07.12.2015	Status: Deferred
	HQ File :01/87/050/00197/AM16/	RLA File :30/24/040/00013/AM16/	Lic.No/Date:3010103571 28.07.2015	
Decision: A copy of application has been forwarded to DIPP on 29.10.2015. Reminder issued to DIPP to furnish comments within 15 days. Comments still awaited.				

176	Case No.: 25/18/87-ALC1/2015	Party Name:JJ.PLASTALLOY PVT. LTD.,	Meet No/Date:19/87-ALC1/2015 07.12.2015	Status: Deferred
	HQ File :01/87/050/00195/AM16/	RLA File :15/24/040/00012/AM16/	Lic.No/Date:1510022072 30.07.2015	
Decision: A D/L No. 46011/25/2015 dated 30.11.2015 was issued by D/o C&PC to firm. Reply still awaited. Thus, the Committee decided to issue reminder to the firm giving 15 days time for submission of the requisite information.				

177	Case No.: 48/18/87-ALC1/2015	Party Name:BAYER MATERIALSCIENCE PVT. LTD.,	Meet No/Date:19/87-ALC1/2015 07.12.2015	Status: Deferred
	HQ File :01/87/050/00218/AM16/	RLA File :03/94/040/00294/AM16/	Lic.No/Date:0310797849 30.07.2015	
Decision: A copy of application has been forwarded to D/o C&PC on 29.10.2015. Reminder issued to D/o C&PC to furnish comments within 15 days. Comments still awaited.				

178	Case No.: 1/17/87-ALC1/2015	Party Name:GAJJRAJ AGENCY PRIVATE LIMITED	Meet No/Date:19/87-ALC1/2015 07.12.2015	Status: Deferred
	HQ File :01/87/050/00168/AM16/	RLA File :02/24/040/00076/AM16/	Lic.No/Date:0210206036 31.07.2015	
Decision: A copy of application has been forwarded to D/o C&PC on 16.11.2015. Comments awaited from D/o C&PC.				

179	Case No.: 8/18/87-ALC1/2015	Party Name:BLS POLYMERS LTD.	Meet No/Date:19/87-ALC1/2015 07.12.2015	Status: Deferred
	HQ File :01/87/050/00178/AM16/	RLA File :05/23/040/00189/AM16/	Lic.No/Date:0510395158 03.08.2015	
Decision: A copy of application has been forwarded to D/o C&PC on 29.10.2015. Reminder issued to D/o C&PC to furnish comments within 15 days. Comments still awaited.				

180	Case No.: 30/18/87-ALC1/2015	Party Name:MULTITECH PRODUCTS PRIVATE LIMITED	Meet No/Date:19/87-ALC1/2015 07.12.2015	Status: Deferred
	HQ File :01/87/050/00200/AM16/	RLA File :31/83/040/00044/AM16/	Lic.No/Date:3110065581 04.08.2015	
Decision: A copy of application has been forwarded to D/o C&PC on 29.10.2015. Comments still awaited. Reminder issued to D/o C&PC to furnish comments within 15 days.				

181	Case No.: 37/18/87-ALC1/2015	Party Name:SUMILON INDUSTRIES LIMITED,	Meet No/Date:19/87-ALC1/2015 07.12.2015	Status: Deferred
	HQ File :01/87/050/00207/AM16/	RLA File :52/24/040/00024/AM16/	Lic.No/Date:5210041596 06.08.2015	
Decision: A D/L No. 46011/136/2015-PC-II dated 04.12.2015 was issued by D/o C&PC to firm. Reply still awaited. Thus, the Committee decided to issue reminder to the firm giving 15 days time for submission of the requisite information.				

182	Case No.: 38/18/87-ALC1/2015	Party Name:TAG CHEMICALS INDIA PVT LTD,	Meet No/Date:19/87-ALC1/2015 07.12.2015	Status: Deferred
	HQ File :01/87/050/00208/AM16/	RLA File :53/24/040/00020/AM15/	Lic.No/Date:5310018517 06.08.2015	
Decision: A copy of application has been forwarded to D/o C&PC on 29.10.2015. Reminder issued to D/o C&PC to furnish comments within 15 days. Comments still awaited.				

183	Case No.: 32/18/87-ALC1/2015	Party Name:FINOTEX FIBRECAST PVT. LTD.	Meet No/Date:19/87-ALC1/2015 07.12.2015	Status: Deferred
	HQ File :01/87/050/00202/AM16/	RLA File :31/83/040/00041/AM16/	Lic.No/Date:3110065586 07.08.2015	
Decision: The Committee noted that the copy of application placed under para 4.7 of HBP is still awaited from RLA and firm. Hence, the Committee decided to issue a reminder to RLA and firm to furnish the application within 3 working days.				

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184	Case No.: 36/18/87-ALC1/2015	Party Name:SUMILON POLYESTER LIMITED	Meet No/Date:19/87- ALC1/2015 07.12.2015	Status: Deferred
	HQ File :01/87/050/00206/AM16/	RLA File :52/24/040/00023/AM16/	Lic.No/Date:5210041597 07.08.2015	
Decision: A D/L No. 46011/136/2015-PC-II dated 04.12.2015 was issued by D/o C&PC to firm. Reply still awaited. Thus, the Committee decided to issue reminder to the firm giving 15 days time for submission of the requisite information.				

185	Case No.: 41/16/87-ALC1/2015	Party Name:AAVYA INDUSTRIES (P)LIMITED	Meet No/Date:19/87- ALC1/2015 07.12.2015	Status: Deferred
	HQ File :01/87/050/00164/AM16/	RLA File :09/24/040/00278/AM16/	Lic.No/Date:0910062480 11.08.2015	
Decision: RLA and firm were requested vide letter dated 03.11.2015 to furnish 4.7 application expeditiously. Application awaited from RLA and firm. The Committee decided to issue last & final reminder giving 15 days time to submit the requisite information.				

186	Case No.: 42/16/87-ALC1/2015	Party Name:R. K. RECLAIM AND RUBBER PRODUCTS PVT LTD	Meet No/Date:19/87- ALC1/2015 07.12.2015	Status: Deferred
	HQ File :01/87/050/00165/AM16/	RLA File :34/24/040/00135/AM16/	Lic.No/Date:3410041441 11.08.2015	
Decision: RLA and firm were requested vide letter dated 13.10.2015 to furnish 4.7 application expeditiously. Application is awaited from RLA and firm. The Committee decided to issue last & final reminder to the RLA and Firm giving 15 days time to submit the application.				

187	Case No.: 4/18/87-ALC1/2015	Party Name:GAJJRAJ AGENCY PRIVATE LIMITED	Meet No/Date:19/87- ALC1/2015 07.12.2015	Status: Deferred
	HQ File :01/87/050/00174/AM16/	RLA File :02/24/040/00090/AM16/	Lic.No/Date:0210206065 12.08.2015	
Decision: A copy of application has been forwarded to D/o C&PC on 29.10.2015. Reminder issued to D/o C&PC to furnish comments within 15 days. Comments still awaited.				

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188	Case No.:44/16/87-ALC1/2015	Party Name:ZENITH INDUSTRIAL RUBBER PRODUCTS PVT. LTD	Meet No/Date:19/87-ALC1/2015 07.12.2015	Status: Deferred
	HQ File :01/87/050/00167/AM16/	RLA File :03/95/040/00382/AM16/	Lic.No/Date:0310798233 17.08.2015	
Decision: A copy of application has been forwarded to DIPP on 29.10.2015. Comments awaited from DIPP.				

189	Case No.:16/18/87-ALC1/2015	Party Name:MARUTI RUB PLAST PVT LTD	Meet No/Date:19/87-ALC1/2015 07.12.2015	Status: Deferred
	HQ File :01/87/050/00186/AM16/	RLA File :05/24/040/00231/AM16/	Lic.No/Date:0510395340 18.08.2015	
Decision: A copy of application has been forwarded to D/o C&PC on 29.10.2015. Reminder issued to D/o C&PC to furnish comments within 15 days. Comments still awaited.				

190	Case No.:17/18/87-ALC1/2015	Party Name: SHAKTI ECOGREEN	Meet No/Date:19/87-ALC1/2015 07.12.2015	Status: Deferred
	HQ File :01/87/050/00187/AM16/	RLA File :06/24/040/00022/AM16/	Lic.No/Date:0610038205 19.08.2015	
Decision: A D/L No. 7/358/2015-TSW dated 04.11.2015 was issued by DIPP to firm. Reply still awaited. Thus, the Committee decided to issue reminder to the firm giving 15 days time for submission of the requisite information.				

191	Case No.:33/18/87-ALC1/2015	Party Name:FINOTEX FIBRECAST PVT. LTD.	Meet No/Date:19/87-ALC1/2015 07.12.2015	Status: Deferred
	HQ File :01/87/050/00203/AM16/	RLA File :31/83/040/00071/AM16/	Lic.No/Date:3110065605 20.08.2015	
Decision: A D/L No. 46011/34/2011 dated 05.11.2015 was issued by D/o C&PC to firm. Reply still awaited. Thus, the Committee decided to issue reminder to the firm giving 15 days time for submission of the requisite information.				

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192	Case No.:2/19/87-ALC1/2015	Party Name:METALIC IMPRESSIONS (INDIA)PVT LTD	Meet No/Date:19/87-ALC1/2015 07.12.2015	Status: Deferred
	HQ File :01/87/050/00241/AM16/	RLA File :05/24/040/00245/AM16/	Lic.No/Date:0510395399 21.08.2015	
Decision: The Committee noted that the copy of application placed under para 4.7 of HBP is still awaited from RLA. Hence, the Committee decided to issue a reminder to RLA and firm to furnish the application within 3 working days.				

193	Case No.:9/18/87-ALC1/2015	Party Name:KLJ POLYMERS & CHEMICALS LTD.,	Meet No/Date:19/87-ALC1/2015 07.12.2015	Status: Deferred
	HQ File :01/87/050/00179/AM16/	RLA File :05/23/040/00217/AM16/	Lic.No/Date:0510395437 26.08.2015	
Decision: A D/L No. 46011/53/2014-PC II dated 27.11.2015 was issued by D/o C&PC to firm. Reply still awaited. Thus, the Committee decided to issue reminder to the firm giving 15 days time for submission of the requisite information.				

194	Case No.:10/18/87-ALC1/2015	Party Name:KLJ POLYMERS & CHEMICALS LTD.,	Meet No/Date:19/87-ALC1/2015 07.12.2015	Status: Deferred
	HQ File :01/87/050/00180/AM16/	RLA File :05/23/040/00219/AM16/	Lic.No/Date:0510395438 26.08.2015	
Decision: A D/L No. 46011/53/2014-PC II dated 27.11.2015 was issued by D/o C&PC to firm. Reply still awaited. Thus, the Committee decided to issue reminder to the firm giving 15 days time for submission of the requisite information.				

195	Case No.:11/18/87-ALC1/2015	Party Name:KLJ POLYMERS & CHEMICALS LTD.,	Meet No/Date:19/87-ALC1/2015 07.12.2015	Status: Deferred
	HQ File :01/87/050/00181/AM16/	RLA File :05/23/040/00220/AM16/	Lic.No/Date:0510395439 26.08.2015	
Decision: A D/L No. 46011/53/2014-PC II dated 27.11.2015 was issued by D/o C&PC to firm. Reply still awaited. Thus, the Committee decided to issue reminder to the firm giving 15 days time for submission of the requisite information.				

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196	Case No.: 2/17/87-ALC1/2015	Party Name:GUNJAN PAINTS LIMITED	Meet No/Date:19/87-ALC1/2015 07.12.2015	Status: Deferred
	HQ File :01/87/050/00169/AM16/	RLA File :08/24/040/00177/AM16/	Lic.No/Date:0810135992 07.09.2015	
Decision: RLA and firm were requested vide letter dated 13.10.2015 to furnish 4.7 application expeditiously. Application awaited from RLA and firm. The Committee decided to issue last & final reminder giving 15 days time to submit the requisite information.				

197	Case No.: 1/18/87-ALC1/2015	Party Name:ECOPLAST LTD.	Meet No/Date:19/87-ALC1/2015 07.12.2015	Status: Deferred
	HQ File :01/87/050/00171/AM16/	RLA File :03/94/040/00397/AM16/	Lic.No/Date:0310798976 21.09.2015	
Decision: The Committee noted that the copy of application placed under para 4.7 of HBP is still awaited from RLA. Hence, it was decided to call for application from RLA and firm for further consideration. Reminder to be issued to RLA to send reply within 3 working days.				

198	Case No.: 2/18/87-ALC1/2015	Party Name:POLYFILL TECHNOLOGIES PVT LTD	Meet No/Date:19/87-ALC1/2015 07.12.2015	Status: Deferred
	HQ File :01/87/050/00172/AM16/	RLA File :34/24/040/00170/AM16/	Lic.No/Date:3410041531 21.09.2015	
Decision: The Committee noted that the copy of application placed under para 4.7 of HBP is still awaited from RLA. Hence, it was decided to call for application from RLA and firm for further consideration. Reminder to be issued to RLA to send reply within 3 working days.				

199	Case No.: 1/19/87-ALC1/2015	Party Name:GUNJAN PAINTS LIMITED	Meet No/Date:19/87-ALC1/2015 07.12.2015	Status: Deferred
	HQ File :01/87/050/00240/AM16/	RLA File :08/24/040/00227/AM16/	Lic.No/Date:0810136220 08.10.2015	
Decision: The Committee noted that the copy of application placed under para 4.7 of HBP is still awaited from RLA. Hence, the Committee decided to issue a reminder to RLA and firm to furnish the application within 3 working days.				

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200	Case No.:3/19/87-ALC1/2015	Party Name:METRO TYRES LIMITED	Meet No/Date:19/87-ALC1/2015 07.12.2015	Status: Deferred
	HQ File :01/87/050/00242/AM16/	RLA File :30/24/040/00026/AM16/	Lic.No/Date:3010103633 20.10.2015	
	Decision: The Committee noted that the copy of application placed under para 4.7 of HBP is still awaited from RLA. Hence, the Committee decided to issue a reminder to RLA and firm to furnish the application within 3 working days.			

201	Case No.:4/19/87-ALC1/2015	Party Name:GOVIND RUBBER LIMITED.	Meet No/Date:19/87-ALC1/2015 07.12.2015	Status: Deferred
	HQ File :01/87/050/00243/AM16/	RLA File :30/24/040/00065/AM15/	Lic.No/Date:3010103639 03.11.2015	
	Decision: The Committee noted that the copy of application placed under para 4.7 of HBP is still awaited from RLA. Hence, the Committee decided to issue a reminder to RLA and firm to furnish the application within 3 working days.			

202	Case No.:5/19/87-ALC1/2015	Party Name:SMI COATED PRODUCTS PVT. LTD.	Meet No/Date:19/87-ALC1/2015 07.12.2015	Status: Deferred
	HQ File :01/87/050/00244/AM16/	RLA File :03/95/040/00579/AM16/	Lic.No/Date:0310800115 06.11.2015	
	Decision: The Committee noted that the copy of application placed under para 4.7 of HBP is still awaited from RLA. Hence, the Committee decided to issue a reminder to RLA and firm to furnish the application within 3 working days.			

203	Case No.:1/48/87-ALC1/2014	Party Name:PORUS LABORATORIES PVT LTD	Meet No/Date:18/87-ALC1/2015 26.10.2015	Status: withdrawn
	HQ File :01/87/050/00450/AM15/	RLA File :09/24/040/00610/AM15/	Lic.No/Date:0910061620 16.02.2015	
	Decision: RLA, Secunderabad vide letter No. 09/24/40/610/AM15 dated 09.10.2015 has informed that the advance authorization was issued to firm under repeat basis as per Para 4.7.1 of HBP. 2009-2014 (Vol.1). In view of above, the Committee decided to withdraw the case.			

Meeting ended with a vote of thanks to the Chair.

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